

**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
KOLKATA**

E-TENDER FOR

**Civil renovation work of 8 flats of block B and C at RBI Officers Quarters,
Ultadanga, Kolkata-700067**

Part I (Techno-Commercial Bid)

Name of Bidder _____

Address _____

Date of Pre-Bid meeting: Venue: March 27, 2025 at 11:00 hrs. at Estate Department, RBI,
Kolkata

Due Date and time of Submission of e-Tender: April 07, 2025 at 15:00 hrs.

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SCHEDULE OF TENDER (SOT)

a.	e-Tender no	RBI/Kolkata Regional Office/Estate/39/24-25/ET/1011
b.	Mode Of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprocn))
c.	Tender Value	₹41.40 lakhs
d.	Publication of NIT in press or letter /e-mail of intimation in case of empanelled bidders), Bank's website and e-procurement portal and uploading tender on the e-procurement portal www.mstcecommerce.com	March 06, 2025 from 17:00 hrs. onwards
e.	Availability of tenders for viewing	March 26, 2025
f.	Pre-Bid meeting	March 27, 2025 at 11:00 hrs. at Estate Department, RBI, Kolkata
g.	Publication of minutes of pre-bid meeting / addendum, if any	On or before March 28, 2025
h.	Earnest Money Deposit	₹82,800/- (Rupees Eighty Two thousand eight hundred only) in the form of NEFT/DD or BG as per para 5(a). of the tender under General Rules and Instructions to the Bidders to be submitted at Estate Department, 3rd Floor, Reserve Bank of India, Kolkata-700001, in favour of Reserve Bank of India, Kolkata NEFT Details A/c No – 186003001. IFSC – RBIS0KLPA01
i.	Last date of submission of EMD	April 06, 2025
j.	Date of closing of online e-tender for submission of techno-commercial bid and financial bid	April 07, 2025 at 15:00 hrs.
k.	Date & time of opening of Part I (i.e. Techno-commercial bid)	On or after 15:30 hrs., April 07, 2025
l.	Date & time of opening of Part II (i.e. Financial bid)	Part II of the tender will be opened on the same day or on subsequent date which will be intimated to the bidders in advance.
m.	Transaction Fee	Charges for participation in e-procurement will be made to M/s MSTC Ltd. Through MSTC Gateway/NEFT/RTGS in favour of MSTC Limited or as advised by M/s MSTC Ltd.
n.	Tender Fees for download from portal	Nil

Important instructions for E-Tendering

This is an e-procurement event of MSTC LTD. You are requested to read the terms & conditions of this tender before submitting your online tender. Bidders who do not comply with the conditions with documentary proof (wherever required) will not qualify in the Tender for opening of price bid

Process of E-tender:

A) Registration: The process involves vendor's registration with MSTC eProcurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature). SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE

SUBMITTED ON-LINE ONLY AT www.mstcecommerce.com/eprocn (Version 3)

1) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender).

Contact Persons (MSTC Ltd – During Office Hours only): HO Central Help Desk: (For vendors)- Phone Number :07969066600 helpdesk@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

Shri. Sabyasachi Mukherjee - 7278030407

Email id: smukherjee@mstcindia.co.in

Shri. Kranti Kumar– 9174009882 Email id: kkkumar@mstcindia.co.in

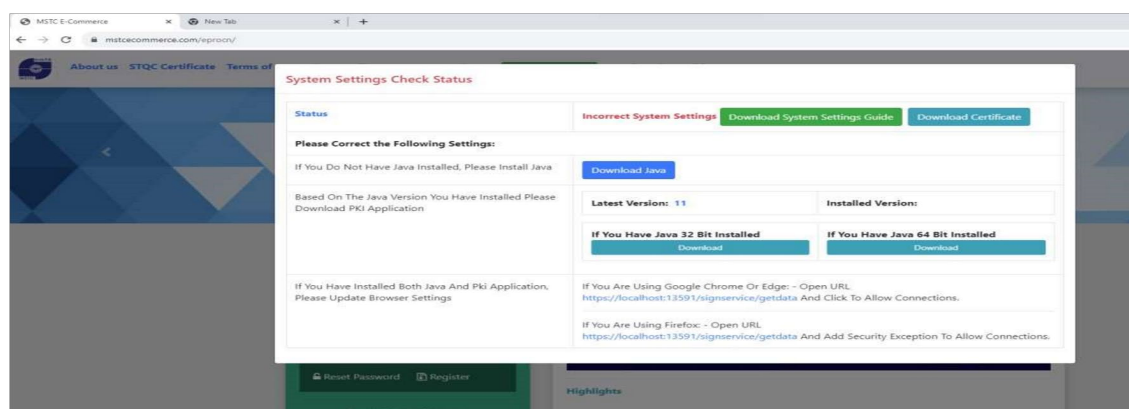
MSTC Help Line:9499054101/2/3/4.

Email id : helpdesk@mstcindia.co.in

Vendors are required to register themselves online with www.mstcecommerce.com/eprocn

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration Guide. B) System Requirement:

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available <https://www.mstcecommerce.com/eprocn>



2. Special Note towards Transaction fee: The vendors shall pay the transaction fee using "Transaction Fee Payment" Link against the specific tender in the "Bid Floor"/through the "Pay Transaction fee" in "Event catalog" through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a

form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable. A vendor will not have the access to online e- tender without payment of the transaction fee

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

5. Bidding in E-tender:

Note: Vendors are instructed to use Upload Documents link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through Attach Document link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.

a) Bidder(s) need to submit necessary EMD, E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by RBI.

Transaction fee is non-refundable.

A vendor will not have the access to online e-tender without making the payment towards transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → eprocurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee → Common terms → Attach Documents → Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to be filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final

submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.

e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.

f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.

g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter SUPPLIER/CONTRACTOR.

h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.

i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.

j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.

k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

INTEGRITY PACT: The bidders/ prospective vendors shall be required to enter into an agreement with the Reserve Bank of India (RBI) called Integrity Pact (IP). The IP envisages an agreement between the RBI and the bidders/ prospective vendors as per the approved proforma annexed hereto, committing the persons/ officials of both sides not to resort to corrupt practices in any aspect/ stage of the contract. The IP shall be applicable from the stage of invitation of bids till the complete execution of the contract. The tenders of those bidders/ prospective vendors which do not contain the IP in the approved proforma shall be liable for rejection. The bidders may upload the scanned copy of the IP agreement, duly signed, as part of document submission. The original hard copy may be submitted in the office during opening of the part-I of the tender.

(A) Part I Techno-Commercial bid will be opened electronically on specified date and time as given in the NIT.

(B) Part II Price bid will be opened electronically of only those bidder(s) whose Part I Techno Commercial Bid is found to be Techno-Commercially acceptable by RBI. Such bidder(s) will be intimated date of opening of Part II Price bid, through valid e- mail confirmed by them.

Note: The tenderers are advised to offer their best possible rates. There would generally be no negotiations hence please submit your most competitive prices while submitting the price bid. However, in case the lowest rate appears to be reasonable taking into account the prevailing market conditions, the order may be awarded to the lowest bidder and if the rate is still considered high, action as per prevailing instruction/guideline shall be taken.

All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity. **No deviation to the technical and commercial terms & conditions is allowed.**

The documents uploaded by bidder(s) will be scrutinized. In case any of the information furnished by the bidder is found to be false during scrutiny, EMD of defaulting bidder(s) will be forfeited. Punitive action including suspension and banning of business can also be taken against defaulting bidders.

Clarifications and pre-bid meeting: If the contractor shall have any doubt as to the meaning of any portion of the general conditions, or the special conditions or the scope of the work or the specifications and drawings or any other matter concerning the work, he shall in good time, before the scheduled date of Pre-bid meeting, put forth the particulars thereof and submit them

to the RBI, in writing, addressed to the Tender Inviting Authority, in order that such doubts may be clarified authoritatively during Pre-bid meeting and shall be conveyed to all the bidders in due course. Once a tender is submitted, the matter will be decided according to tender conditions in the absence of such authentic pre-clarification.

In order to explain the scope of work, other details and to clarify any issues/ queries raised by the bidders, a **Pre-bid meeting** shall be arranged on the **date, time and venue specified in SOT**. The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI latest by **5:00 PM** on the previous working day. In case the bidder wishes to include any condition while tendering for the work, he will have to submit the same before the pre-bid meeting to enable the RBI to examine/ consider the same. RBI's decision in the matter shall be conveyed to all the bidders after pre-bid meeting but before the scheduled date of submission of the tenders. All the bidders are advised to attend the Pre-bid meeting in their own interest. Any tender received with any deviation/ Condition is liable for rejection.

Amendment to the Tender Document: At any time prior to the deadline for the submission of tender/ Bids, RBI may, for any reason, whether at its own initiative or in response to a clarification or query raised by a prospective Bidder, modify any part of the tender document by an amendment.

The said amendment in the form of the addendum/ corrigendum will be sent to all the prospective Bidders who have paid the registration fee for the Tender in case of open tenders and all the enlisted contractors, in case of limited tenders. This communication will be in writing and the same shall be binding on the Bidders. Prospective Bidders should promptly acknowledge receipt of the addendum/ corrigendum by fax/courier/e-mail to RBI. The amendments would also be made available on the website of RBI in case of open tenders. The Bidders, especially those who have downloaded the tender document are strongly advised to regularly visit the website www.rbi.org.in to ensure that they are aware of the amendments, if any. The addendum (s), if any, issued will form part of the contract document.

In order to afford prospective Bidders reasonable time for preparing their Bids after taking into account such amendments, the RBI may, at its discretion, extend the deadline for submission of Bids

All notices and correspondence to the bidder(s) shall be sent by e-mail only during the process till finalization of tender by RBI. Hence the bidders are required to ensure that their corporate e-mail I.D. provided is valid and updated at the stage of registration of vendor with MSTC (i.e. Service Provider). Bidders are also requested to ensure validity of their DSC (Digital Signature Certificate)

Preparation of bid and Cost of bidding: The bidder must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters pertaining thereto.

The Contractor shall be deemed to have carefully examined the work and site conditions including labour, the general and special conditions, the specifications, schedules and drawings and shall be deemed to have visited the site of work, to have fully informed himself regarding the local conditions and carried out his own investigations to arrive at the rates quoted in the tender. In this regard, he will be given necessary information available with the RBI but without any guarantee about its sufficiency and accuracy.

Filling of Rates: Rates should be quoted for each item of work both in figures and words in columns specified in the Schedule of Quantity. Care shall be taken to avoid discrepancy in the rate given in figures and words. The amount for each item should be worked out and requisite totals should be given in the specified column.

In the event, no rate has been quoted for any item(s), leaving space both in figure(s), word(s) and amount blank, the rate for the item shall be considered as 'Zero' and the tender shall be evaluated accordingly.

No advice of any change in rate or conditions after the opening of the tender will be entertained
Opening of Bids: The Part I of the tender, will be opened on the time and date, as specified in the presence of authorized representatives of the bidders who choose to be present. The duly filled-in Part II of the tender, of those bidders, who are found qualified after scrutiny of Part I of the tender documents, only will be opened in presence of the authorized representatives of the qualified bidders on a subsequent date which will be intimated to all the qualified bidders.
Clarification & Evaluation of Bids: RBI would subsequently examine and evaluate bids as below: a. Price Bids of only those Bidders who are technically qualified shall be opened. b. Rates quoted for each item shall be considered during verification/ scrutiny c. If the rates written in figures and in words do not tally, then the rates quoted by the contractor in words shall be taken as correct d. Where the rates quoted by the contractor in figures and in words tally, but the amount is not worked out correctly, the rates quoted by the contractor will be taken as correct and the amount will be worked out accordingly. e. To assist in the examination, evaluation and comparison of the bid, RBI may ask Bidders individually for clarifications. The request for clarification and the response shall be in writing. No change in the price or substance of the Bid shall be sought, offered or permitted except as required during the evaluation of Bids in accordance with tender clauses f. In the case of any tender where unit rate of any item/items appears unrealistic, such tender will be considered as unbalanced and in case the tenderer is unable to provide satisfactory explanation, such a tender is liable to be disqualified and rejected. g. In case the lowest tendered amount (worked out on the basis of quoted rate of Individual items) of two or more bidders is same, then such lowest bidders may be asked to submit a sealed revised offer quoting percentage discount on their already quoted tendered amount which shall be applicable on all tender items except buy-back amount and Annual Maintenance Contract (AMC) amount, if any. The lowest tender shall be decided on the basis of revised offer. Further, if any such lowest bidder does not revise his bid on lower side, his original bid shall remain valid for further processing. h. If the revised tendered amount (worked out on the basis of quoted rate of individual items) of two or more bidders received in revised offer is again found to be equal, then the RBI shall decide future course of action which shall be final and binding on all the bidders.
Acceptance of Tender and Award of Work: On receipt of intimation from the RBI of the acceptance of his/their tender, the successful bidder shall be bound to implement the contract and within fourteen days thereof, the successful bidder shall sign an agreement in accordance with the draft articles of agreement. Further, the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not executed subsequently
Performance Guarantee: The Contractor whose tender is accepted, will be required to furnish performance guarantee of specified percentage of the contract amount within the period specified. This guarantee shall be from any Scheduled Bank as per the approved proforma annexed hereto.
Taxes/ Duties/ Levies : GST or any other tax/ Duty/ levy applicable in respect of this contract shall be payable by the Contractor and RBI will not entertain any claim whatsoever in respect of the same. The successful tenderers may also note that RBI shall deduct all the statutory taxes (IT/ GST etc.) as per the extant provisions of the applicable Act from the bills and amount due to them from bank and remit the same directly to the Government.
Employer's right to accept or reject any or all the bids: Notwithstanding anything mentioned above, RBI reserves the right to accept or reject any Bid at any time prior to award of Contract without thereby incurring any liability to the affected Bidder or Bidders. The Employer shall not assign any reason for rejection of any or all Bids.



RESERVE BANK OF INDIA
ESTATE DEPARTMENT
KOLKATA – 700001

**Name of Work: Civil renovation work of 8 flats at RBI Officers Quarters, Ultadanga,
Kolkata-700067**

LIST OF CONTENTS

SR. No	PARTICULARS	NOS.
1	Index	8
2	Form of Tender	9-11
3	Articles of Agreement	12-15
4	General Rules and Instructions to the Bidders	16-21
5	General Conditions of the Contract	22-56
	(i) Clauses Of Contract	24-50
	(ii) Special Conditions Of Contract	51-56
6	Appendix herein before referred to	57
7	Technical Specifications	58-66
8	List of Schedules (i) Schedule A-Safety Code (ii) Schedule B- Fire Safety Code (iii) Schedule C - List of Materials of Approved Brand/ Manufactures (iv) Schedule D - list of documents to be maintained at site	67-77
9	(a) Proforma of Bank Guarantee for Earnest Money Deposit / BID - ANNEXURE-I , (b) Proforma of Bank Guarantee for Security Deposit - ANNEXURE-II (c) Proforma of Computerized MB - ANNEXURE-III (d) Performa for Undertaking / Declaration/Certificate by the Bidder regarding country sharing land border with India- ANNEXURE-IV (e) Proforma for undertaking regarding debarment by public institution(s)- ANNEXURE -V (f) Proforma of performance guarantee for water-proofing- ANNEXURE -VI (g)Proforma of Bank Guarantee for Performance of the contract in respect of items of work for which the tenderer have quoted low/unworkable rates- ANNEXURE -VII	78-93
10	Schedule of Quantities	94-109

FORM OF TENDER

To
The Regional Director
Reserve Bank of India
Estate Department,
Kolkata– 700001

Place:
Date:

Dear Sir,

Having read and examined the Notice Inviting e-Tender, Specifications & designs, Drawings, Schedule of Quantities, various schedules, General conditions of contract and, Special conditions of contract, General rules and instructions to bidders, clauses and all other contents in the tender document for the work specified in the memorandum hereinafter set out and having examined the site of the works and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications & designs, drawings and instructions in writing referred to in General Conditions of Contract, the Articles of Agreement, Special Instructions, Schedule of Quantities and Special Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Description of work	Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga, Kolkata-700067
(b)	Estimated cost	₹41.40 Lakh
(c)	Earnest Money	₹82,800/- (Rupees Eighty Two thousand eight hundred only)
(d)	Percentage, if any, to be deducted from each bill as RM	5 % from each bill
(e)	Performance Bank Guarantee	5% of contract value
(f)	Time allowed for completion of work	100 days reckoned from the 14 th day of issue of work order.
(g)	Validity of Rates	The rates shall remain valid for period of one year from the date of opening of Part I of Tender.

(h)	Validity of Tender	Three months from the date of opening part-I
(i)	Liquidated damages	The recovery of Liquidated Damages shall be at the rate of 0.25% of the accepted tender amount for per week of delay, subjected maximum to 10% of the accepted tender amount.

2. We agree to keep the tender open for the validity period of the tender and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.
3. A sum of ₹ 82, 800/- (Rupees Eighty Two thousand eight hundred only) is hereby forwarded/uploaded in the form as specified in the tender document as Earnest Money Deposit. If I/We, fail to furnish the prescribed performance bank guarantee within the prescribed period, I/We agree that the Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money deposit absolutely. Further, if I/We fail to commence work as specified, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law ,be at liberty to forfeit the said performance guarantee absolutely. The said Performance Guarantee shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.
4. Further, I/We agree that in case of forfeiture of Earnest Money Deposit or Performance Bank Guarantee as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.
5. I/We hereby declare that I/We shall treat the tender documents, drawings and other records connected with the work as secret/confidential documents and shall not communicate information/derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
6. Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.
7. Our bankers are (Name and full address):

(i)	
(ii)	

The names of partners of our firm are: -

(i)	
(ii)	

Name of the partner of the firm authorized to sign	
OR	
Name of person having Power of Attorney to sign the contract. (Certified true copy of the Power of Attorney should be attached)	

Yours faithfully,

Signature of Bidder with Seal

Signatures and addresses of witnesses

	Signature	Address
(i)		
(ii)		

ARTICLES OF AGREEMENT

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India having its Central office at Mumbai – 400 001 (hereinafter called “The Bank”) of the one part and _____ (herein after called the “contractor”) of the other part.

WHEREAS THE Bank is desirous of carrying out ‘ Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga, Kolkata-700067’ has caused Drawing and Bills of Quantities showing and describing the work to be done to be prepared by or under the direction of Bank’s Engineer.

AND WHEREAS the contractor has agreed to execute upon and subject to the conditions set forth herein and to the conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as “the said Conditions”) the works shown upon the said Drawings and / or described in the said Specification and included in the Schedule of Quantities at the respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as “the said Contract Amount”).

NOW IT IS HEREBY AGREED AS FOLLOWS

1. In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Specifications and the Schedule of Quantities.
2. The Bank shall pay the contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
3. The term “Bank’s Engineer” in the said condition regarding execution of the work, quality of construction, quality of materials, progress and completion of the project etc. shall mean the Deputy General Manager (Technical), or any other person designated for the purpose by the Reserve Bank of India. As far as the operation of the provision under clause 34 of the contract viz. clause relating to settlement of disputes through arbitration, the term “Bank’s Engineer” shall be read as General Manager / Officer – in-charge, of the Estate Department, Reserve Bank of India, Kolkata.
4. The said Conditions and Appendix thereto shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions perform the agreements on their part respectively in the said Conditions contained.

5. The plans, agreement and documents mentioned herein shall form the basis of this contract.
6. This Contract is neither a fixed lump sum Contract nor a piece Work Contract, but it is a Contract to carry out the work in respect of Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga , Kolkata-700067 to be paid for according to actual measured quantities at the rates contained in the Schedule of quantities or as provided in the said Conditions.
7. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors, etc. after the completion of such works.
8. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this Contract.
9. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment's etc., which may come to the possession or knowledge of the Contractor during discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank because of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
10. Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from 14th day after the date of issue of formal works order as provided for in the said Conditions whichever is later and to complete the entire work within specified time period subject nevertheless to the provisions for extension of time.
11. All payments by the Bank under this contract will be made only at Kolkata.
12. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kolkata and only Courts in Kolkata shall have jurisdiction to determine the same.

13. The several parts of this Contract have been read by the Contractor and fully understood by the Contractor.
14. The contractor/agency shall be solely responsible for full compliance with the provision of Prevention of Sexual harassment of Women at work place under Prevention, Prohibition and Redressal Act 2013. In case of any complaint of sexual harassment against its employee within the premises of Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor/agency and the contractor/agency shall ensure appropriate action under the said Act in respect of the complaint.
- (a) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the bank.
 - (b) The contractor shall be responsible for any monetary compensation that may need to be paid in case of incident involves the employee of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
 - (c) The contractor shall be responsible for educating its employees about the prevention of sexual harassment at work place and related issues.
 - (d) The contractor shall provide a complete and updated list of its employees who are deployed within the bank's premises.
15. Contractors shall comply with minimum wage Act and labour Act in force. Notices/penalty, if any, issued/ imposed by any statutory bodies in the work due to lapses by the contractor in complying with the statutory norms/ requirements shall be paid by the contractor, without any claim to the Bank.

IN WITNESS WHERE OF the Bank and the Contractor have set their respective hands to these presents and two duplicates thereof the day and year first hereinabove written	(If the Contractor is a partnership or an individual).
IN WITNESS WHERE OF the Bank has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/ has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written	(If the Contractor is a Company).

Signature Clause

SIGNED AND DELIVERED by the
Reserve Bank of India by the hand of

Shri
(Name and designation)
In the presence of witnesses

(1)
Address.....
(2)
Address.....

Witness

SIGNED AND DELIVERED BY
In the presence of

(1)
Address.....
(2)
Address.....

If the party is a partnership firm or an individual should be signed by all or on behalf of all the partners

Witness

The COMMON SEAL OF:

Was hereunto affixed pursuant to the Resolutions passed by its Board of Directors at the meeting held on in the presence of

(1)

(2)

Directors who have signed these presents in token thereof in the presence of

(1).....

(2).....

SIGNED AND DELIVERED BY the Contractor by the hand of Shri

_____ and duly constituted attorney.

If the contractor signs under Its common seals, the signature clause should tally with the sealing clause in the Articles of Association

If the Contractor is signing by the hand of power of attorney, whether a company or individual

General Rules and Instructions to the Bidders

Online e-tenders are invited for **Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga, Kolkata-700067**

1. The tenders shall be submitted in online manner at MSTCE commerce web site.
2. Bids in Two bid system :- The e-tender in two parts (Part I comprising of duly filled tender part I, EMD, technical bid/details, literature etc. and Part II comprising of duly filled-in e- tender part II) should be submitted online as e-Tender using digital signature not later than the date and time of submission of tender/bid on line . No tender will be accepted after the specified date and time for submission of tender under any circumstances whatsoever. Bids shall be submitted online only and those received in physical form will not be entertained
3. Tenders shall remain open to acceptance by the Bank for a period of three months from the date of opening part-I of the tender which period may be extended by mutual agreement and the contractors shall not cancel or withdraw the tender during this period. The quoted rates shall be valid for a period of one year from the date of opening of tender part I.
4. The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserves to itself the right to accept or reject any or all the tenders, either in whole or in part without assigning any reasons for doing so.

5 (a). Tenderers shall pay as earnest money a sum of ₹ 82, 800/- (Rupees Eighty Two thousand eight hundred only) by a NEFT/Demand Draft (DD) or Bank Guarantee (BG) drawn on a scheduled Bank in favour of **Reserve Bank of India, Kolkata, payable at Kolkata** and the Bank Guarantee toward EMD shall be suitably extended, if necessary. A tender, (Part – I) which is not accompanied by such earnest money will not be considered. The earnest money will be returned to the tenderer if his tender is not accepted but without any interest. EMD shall be paid through NEFT, details of NEFT: Beneficiary name: Reserve Bank of India, Kolkata; IFSC: RBIS0KLPA01 (Numeric Zero at 5th and 10th place from left); A/c no. 186003001. Proof of remittance with transaction number (scanned copy) shall be attached / uploaded. The bidders are also advised to send the proof of remittance with transaction number (scanned copy) to estatekolkata@rbi.org.in before **April 06, 2025** or EMD shall be deposited in the form of an irrevocable Bank Guarantee issued by a scheduled Bank in the Bank's standard proforma which is available in the e-

Tender form, needs to be submitted in person to Estate Dept. Reserve Bank of India, 3rd Floor, 15 N.S. Road, Kolkata – 700 001 before **April 06, 2025**. The EMD amount will not bear any interest.

(b) Under no circumstances, Earnest Money Deposit will be accepted in any other form than mentioned under 5(a) above.

Forfeiture of EMD

EMD will be forfeited in the following situations:

- If the vendor/contractor withdraws bid after opening of the commercial bid
- If the vendor/contractor fails to commence the work awarded to him/her within the prescribed time limit.

Refund of EMD

- Earnest Money Deposit of all tenderers other than successful tenderer shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful tenderer whichever is earliest.
- Earnest Money deposited by the successful tenderer shall be refunded on obtaining a Performance Bank Guarantee for the specified amount from the successful tenderer where so stipulated in the tender.

(c) The Earnest Money Deposit of ₹ 82, 800/- (Rupees Eighty Two thousand eight hundred only) paid in the form of NEFT/DD or Bank Guarantee (BG) drawn on a scheduled Bank in favour of **Reserve Bank of India, Kolkata, payable at Kolkata** shall remain un-discharged for such period as may be specified for keeping the tender open.

(d) **Performance Bank Guarantee (PBG) as security deposit:** On award of the work, the successful tenderer shall furnish an amount equal to 5% (Five percent) of the contract value in the form of a Performance Bank Guarantee (PBG) from any scheduled Bank in the form prescribed by the Bank as per [Annexure II](#) or an amount equivalent to PBG through online mode (NEFT / RTGS) towards security deposit for the due fulfilment of the contract.

This Performance Bank Guarantee (PBG) shall be initially valid for the entire period of currency of contract for due fulfillment of the contractual obligations by the contractor. The Bank Guarantee towards the Earnest Money Deposit (EMD) furnished at the time of submission of tender will be returned thereafter after submission of the PBG.

Release of PBG: Will be released on issuance of completion certificate by the Bank.

- i) Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 14 days of the issue of work order.
- ii) In case of delays in submission of unavoidable circumstances, charge for delay in submission of Performance Bank Guarantee shall be recovered from the bills of the contractor at Bank rate.

iii) Forfeiture of PBG: In case of:

- non-commencement of work,
- non-performance of contract obligations or fails to comply with any of the conditions of the contract
- violation of Integrity Agreement / Pact by Bank under the provisions of the contract
- in the event of contract being determined or rescinded under provision of any of the Clause/Condition of the agreement

(e) **Retention Money (RM):**

- In addition to the Performance Bank Guarantee above, as further security for the due fulfillment of the contract by the Contractor, 5% of the value of the work done will be deducted by the RBI from each payment to be made to the Contractor towards Retention Money.
- Release of Retention Money: On completion of Defect Liability Period and after rectification of the defects pointed out during the Defects Liability Period.
- The amounts retained by the RBI shall not bear any interest.

(f) **Caution Money For Low/Abnormally low/Unworkable Rates Items of work:-** The Bank, if required, may insist that the tenderer, who is being considered for award of work, a bank (financial) guarantee for performance of the contract in respect of items of work for which the tenderers have quoted low/unworkable rates during evaluation of the tenders. The tendered should accept to submit with the Bank, a bank (financial) guarantee (to be issued by any Schedules Commercial Bank) for some specified amount (caution money) for due performance of their contract, if awarded, in respect of the low/abnormally low/unworkable rates items of work. This is done with a view to ensure contractor's commitment for execution of low/abnormally low/ unworkable rates items of work strictly as per the specifications in workman like manner, using quality materials, and within specified time periods. The standard format in which the said bank guarantee may be obtained from the successful tenderer within 14 days after award of the contract shall be as per [Annexure VII.](#)

6. All compensation or other sums of money payable by the contractor to the Bank under the terms of this Contract may be deducted from his earnest money and security deposit if the amount so permits and the contractor shall unless such deposit has become otherwise payable within ten days after such deductions make good in cash the amount so deducted.

7. The Contractor shall not assign the Contract. He shall not sublet any portion of the contract except with the written consent of the Bank. In case of breach of these conditions, the Bank's Engineer shall serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Bank, without prejudice to his other remedies against the Contractor.

8. The Contractor shall carry out all the work strictly in accordance with drawing, details and instructions of the Bank's Engineer if in the opinion of Bank's Engineer and the structural Consultant change have to be made in the design and they desire the Contractor to carry out the same, the contractor shall carry out the same without any extra charge. The Bank's Engineer's/Bank's decision in such cases shall be final and shall not be open to arbitration.

9. A Schedule of probable Quantities in respect of each work and Specifications accompany these Special Conditions. The Schedule of probable Quantities is liable to alterations by omissions, deductions or additions at the discretion of the Bank's Engineer. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the amounts quoted against various items should be totaled in order to show the aggregate value of the entire tender.

10. The contractors must obtain for himself on his own responsibility and at his own expense all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings, inspect the site of the work, acquaint himself with all local conditions, means of access of the work, nature of the work and all matters pertaining thereof.

11. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as during and after completion, fencing, hoarding, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and Holidays, temporary, protection of the public and safety of adjacent roads, streets, cellars, vaults, ovens, pavements, walls, houses, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging etc., as occasion shall require or when ordered to do so, and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of Bank's Engineer s. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever. Contractors must include in their quote, any other tax and/or other levy levied by the Central Government or any State Government or local authority, if applicable. The rates shall be including applicable GST.

No claim in respect of GST or other tax duty or levy whether existing or future shall be entertained by the Bank.

12. The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his/her attention is drawn to the fact that rates for each item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. No claim shall be entertained on this account. However, during actual execution of work if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer of the project in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractor shall submit fresh rates supported by rate analysis worked CPWD or on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit. The rate for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender.

13. Time allowed for carrying out the work is **100 days** which shall be reckoned from the 14th day of issue of the work order. However, rate shall remain valid for one year from the date of opening of Part I of tender. If the contractor fails to complete the work within the specified period they/he/she shall be liable to pay Liquidated Damages at the rate of 0.25% of the accepted tender amount for per week of delay, subjected maximum to 10% of the accepted tender amount. The contractor shall before commencing the work shall prepare a detailed work programme and submitted within 14 days of time from date of award of the work, which shall be got approved by the Bank's Engineer.

14. The successful contractor is bound to carry out any or all items of work necessary for the completion of the job even though such items are not included in the quantities and rates, Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer.

15. The successful contractors should co-operate with the other contractors if appointed by the Bank so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank's Engineer.

16. The contractor shall bear in mind that all the work shall be carried out strictly in accordance with the specifications made by Bank's Engineer and also in compliance of the requirements of the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted.

17. The successful tender should make his own arrangement to obtain all materials required for the work. The samples and the literature so submitted by the successful contractors shall be retained till the completion. If not submitted the materials shall be as approved by

the Bank. Sample of all materials quoted for the illustrations with descriptive literature on the same shall be submitted by the successful contractor.

18. The Contractor shall strictly comply with the provision of safety code annexed hereto.

19. The Security deposit of the successful contractor will be forfeited if he/they fails to comply with any of the conditions of contract.

20. The different equivalent brands are specified on approved material schedule. The selection of the brand is entirely as per Bank's discretion. Only such brand will be allowed to use/consume in work as per the given manufacturer's specifications. The contractor shall note this condition while quoting.

21. Compliance with the Rule 144 (xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No.6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory. In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at [Annexure IV](#). If the Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her/its tender / work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

22. I/We hereby declare that I /We have read and understood the above instructions for the guidance of contractors.

Place:

Date:

Signature of Contractor with name, & seal

Address:

E-mail:

Phone:

General Conditions of the Contract

- Interpretation of Clause 1. In the contract (as hereinafter defined) constructing these Conditions, the specifications, Schedule of Quantities and Contract Agreement, the following words and expression shall have the meaning therein assigned to them except where the subject or context otherwise requires:
- (a) "Bank" Shall mean The Reserve Bank of India and shall include its assigns and successors.
- (b) "Contractor" in the case of a partnership firm "Contractor" shall meanand partners in the name and style of.....and having a place of business atand shall include the partners for the time being of the said firm the legal representatives of a deceased partner.
- In the case of Individual "Contractor" shall mean Shritrading in the name and style ofand shall include its heirs, successors and legal representatives.
- In the case of company "Contractor" shall meana company incorporated under19..... / 20..... and having its registered office at and shall include his successors and assigns.
- (c) "Engineer " Shall means the person appointed by the Bank to act as Engineer for the purpose of the contract and named as such in the conditions.
- (d) "Site" Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Bank for the Contractor's use.
- (e) "This Contract" Shall mean the Articles of Agreement, the Special conditions, the Conditions (part I and II), the Tender, the letter of acceptance, the Appendix, the Schedule of quantities and Specification and such further documents as may be expressly incorporated in the letter of acceptance or article of agreement attached hereto and duly signed.

- f) specification “ Means the specification of the works included in the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.
- (g) “Bill/ Schedule of Quantities “ Means the priced and completed bill of quantities forming the part of Tender
- (h) “Tender” Means the Contractor’s priced offer to the Bank for the execution and completion of the works and remedying of any defects therein in accordance with the provisions of the contract, as accepted by the letter of acceptance.
- (i) “Letter of acceptance” Means the formal acceptance by the Bank of the tender
- (f) “Notice in writing” Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.
- (f) “Act of Insolvency” Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act or the Provincial Insolvency Act or any Act amending such original.
- (g) “Net Prices” If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression “net rates” or “net prices” when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
- (h) “The Works” **Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga , Kolkata-700067**

CLAUSES OF CONTRACT

Scope of Contract Clause 1. The contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time to time issue further drawing and/or written instructions, details directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to: -

- (a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work.
- (b) Any discrepancy in the Drawings or between the Schedule of Quantities and/ or Drawings and/or Specification.
- (c) The removal from the site of any material brought thereon by the Contractor and the substitution of any other material therefore.
- (d) The removal and/or re-execution of any works executed by the Contractor.
- (e) The dismissal from the works of any persons employed thereupon.
- (f) The opening up for inspection of any work covered up.
- (g) The amending and making good of any defects under clause 19 thereof.

The Contractor shall forthwith comply with and duly execute any work comprised such Bank's Engineer's instructions provided always that verbal instructions directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer 's shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by Bank's Engineer 's such shall be deemed to be Bank's Engineer 's instructions within the scope of the Contract.

Variations to be approved by the Bank Clause 2. The Contractor shall submit a statement to variations giving quantity and rates duly supported by analysis of rates, vouchers, etc. The rates on scrutiny and final acceptance by Bank shall form a supplementary tender. The Bank shall not be liable for payment of such variations until these statements are sanctioned by it.

Drawings, Schedule of Clause 3. The Contract shall be executed in duplicate and the Bank's Engineer, the Bank and the Contractor shall be entitled to

Quantities and Agreement one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer free of cost one copy of each of the said Drawings and of the specification and one copy of all further Drawings issued during the progress of the works. Any further copies of such Drawings required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings on the works and the Bank's Engineer or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings and Specifications. The quoted rates shall be valid for one year from the date of opening of tender Part I.

Contractor to provide everything necessary at his cost Clause 4. The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the contractor finds any discrepancy in the drawings or between the drawings schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed.

Authorities, notices and patents Clause 5. The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations from the drawings or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 13 thereof. The Contractor shall bring to the attention of the Bank's Engineer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Bank's Engineer.

The contractor shall indemnify the Bank against all claims in respect of patent rights, and shall defend all action arising from such claims, and shall himself pay all royalties, license fees, damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

Setting out of works. Clause 6. The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects it shall be rectified at his own expense to the satisfaction of the Bank's Engineer.

Materials & workmanship to conform to description Clause 7. All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out test of any materials as per relevant IS provisions through the reputed laborites prior to use in the work.

Employment of Technical Staff and employees Clause 8. Contractor's superintendence, supervision, technical staff and employees. The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also, during the whole works in progress, deploy a competent, qualified Engineer who shall be constantly in attendance at the site while the men are at work. Any directions, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor. The engineer shall also be responsible to maintain day to day consumption of material used in the work, maintaining the records of the same, maintaining proper work quality, etc.

Dismissal of workmen. Clause 9. The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be

again employed on the works without the permission of the Consultant.

Access to Clause 10. The Bank, the Bank's Engineer and their respective works representatives shall at all reasonable times have free access to the work and/ or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Bank, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Bank or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.

Assistant Clause 11. The term Assistant Manager (Tech.)/ Manager (Tech.) Manager/ shall mean the person appointed and paid by the Bank and acting Manager under the orders of the Bank's Engineer to inspect the works in the absence of the Bank's Engineer; the contractor shall afford the Assistant manager (Tech.) every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. Neither the Assistant Manager (Tech) nor any representative of the Bank's Engineer shall have power to set out works or to revoke, alter, enlarge or relax and requirements of the Contract, or to sanction any day work, additions, alterations, deviations or omissions, or any extra work whatever except in so far as such authority may be specially conferred by a written order of the Bank's Engineer with the prior concurrence in writing of the Bank.

The Assistant Manager (Tech)/ Manager (Tech.) or any representative of the Bank's Engineer, or the Bank shall have power to give notice to the Contractor or to his representative of non-approval of any work or materials and such work shall be suspended of the use of such materials shall be discontinued until the decision of the Bank's Engineer is obtained. The work will from time to time be examined by the Bank's Engineer, the Assistant Manager (Tech)/ Manager (Tech.) or the Bank's Engineer's representative but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Engineer.

Assignment and Subletting	Clause 12. The whole of the works included in the Contract shall be executed by the contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part / share thereof or any interest therein without the prior written consent of the Banks and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.
Alterations, additions, omission etc.	Clause 13. No alteration, omission or variation shall vitiate this Contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specification or Contract Drawings without the previous consent in writing of the Bank's Engineer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Bank's Engineer with the prior approval in writing of the Bank in accordance with the provisions of Clause 17 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be.
Schedule of Quantities.	Clause 14. The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement. Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's Schedule of Rates.
Sufficiency of Schedule of quantities	Clause 15. The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/ or the Schedule of Rates and Prices which rates and prices shall cover all his matters and things necessary for the proper completion of the works.

Measurement
of works

Clause 16. Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement, the value in accordance with the contract of work done.

All measurement of all items having financial value shall be entered in Measurement Book and/or level field book so that a complete record is obtained of all works performed under the contract.

All measurements and levels shall be taken jointly by the Engineer-in-Charge or his authorized representative and by the contractor or his authorized representative from time to time during the progress of the work and such measurements shall be signed and dated by the Engineer-in-Charge and the contractor or their representatives in token of their acceptance. If the contractor objects to any of the measurements recorded, a note shall be made to that effect with reason and signed by both the parties.

If for any reason, the contractor or his authorized representative is not available and the work of recording measurements is suspended by the Engineer-in-Charge or his representative, the Engineer-in-Charge and the Employer shall not entertain any claim from contractor for any loss or damages on this account. If the contractor or his authorized representative does not remain present at the time of such measurements after the contractor or his authorized representative has been given a notice in writing three (3) days in advance or fails to countersign or to record objection within a week from the date of the measurement, then such measurements recorded in his absence by the Engineer-in-Charge or his representative shall be deemed to be accepted by the Contractor.

The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for measurements and recording levels.

Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards (IS 1200) or any other relevant code of practice and if for any item no such standard is available, then a mutually agreed method shall be followed.

The contractor shall give, not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work, before covering up or otherwise placing beyond the reach of

measurement any work in order that the same may be measured and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing, the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.

Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded jointly or otherwise as aforesaid and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.

It is also a term of this contract that recording of measurements of any item of work in the measurement book and/or its payment in the interim, on account or final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.

Computerized
Measurement
Book

Clause 16A. Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.

All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma III of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.

All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Engineer-in Charge or his authorized representative as per interval or program fixed in consultation with Engineer-in-Charge or his

authorized representative. After the necessary corrections made by the Engineer-in-Charge or his authorized representative the measurement sheets shall be returned to the contractor for incorporating the corrections and for resubmission to the Engineer-in-Charge for the dated signatures by the Engineer in- Charge and/or his authorized representative and the contractor or their representatives in token of their acceptance.

Whenever bill is due for payment, the contractor would initially submit draft computerized measurement sheets and these measurements would be got checked/test checked from the Engineer-in-Charge and/or his authorized representative. The contractor will, thereafter, incorporate such changes as may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Engineer-in- Charge and/or his authorized representative would thereafter check this MB, and record the necessary certificates for their checks/test checks

The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerized MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer

The contractor shall also submit to the Employer separately his computerized Abstract of Costas per format annexed hereto and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted a number as per the computerized record in the same way as done for the measurement book meant for measurements.

The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative

Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.

The contractor shall give not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of checking and/or test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Engineer-in Charge's consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed

Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels

It is also a term of this contract that checking and/or test checking the measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period

Prices	for	Clause 17. The Contractor may, when authorized, and shall, when
extras	etc.	directed, in writing by the Bank's Engineer with the approval of the

ascertainment
of

Bank add to, omit from or vary the works shown upon the drawings, or described in the specifications, or included in the Schedule of quantities, but the Contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer s shall, if confirmed by them in writing within seven days, be deemed to have been given in writing. No claim for an extra shall be allowed unless it shall have been executed under provisions of Clause 5 hereof or by the authority of the Bank's Engineer s with the concurrence of the Bank as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
(ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Schedule of Quantities.
- b) The net prices of the original tender shall determine the value of the items omitted if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause (c) hereof.
- c) Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract works or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate of price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances it shall think reasonable and proper with the prior approval in writing of the Bank.
- d) Where extra work cannot be properly measured or valued the contractor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the districts provided that in either case, vouchers specifying the daily time (and if required by the Bank's Engineer, the workman's names) and materials employed be

delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.

- e) The measurement and valuation in respect of the contract shall be completed within the "Period of final measurements" stated in the Appendix or if not stated the within three months of the completion of the Contract works as defined in clause 21 hereof.
- f) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked on CPWD or on the "actual cost basis", plus 15% towards establishment charges, contractor's overhead and profit. Such items will not be eligible for escalation.
- g) The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of the work if the quantities exceeds by more than 25% of the tender quantities, the quantity of such items executed, by the authority of the Engineer of the project and with the concurrence of the Bank, in excess of 25% of the tender quantity shall be considered as extra item of work for which contractor shall submit fresh rates supported by rate analysis worked on CPWD or on actual cost basis +15% towards the establishment charges ,contractors overhead & profit .The rates for all such items of work ,being current ones, will not be eligible for price adjustment due to increase or decrease in prices or materials and labour rates as per escalation formula, if any ,given in the tender .If any of the items of work is omitted from the accepted tender at the sole discretion of Bank, the contractor shall not be entitled to any claim on this account.

Unfixed
materials
when taken
into account to

Clause 18. Where in any Certificate (of which the Contractor has received payment), the Bank's Engineer has included the value of any unfixed materials intended for and /or placed on or adjacent to the works such materials shall become the property of the Bank and they shall not be removed except for use upon the works, without

be the property of the Bank. the written authority of the Bank's Engineer. The Contractor shall be liable for any loss of or damage to, such materials.

Removal of Clause 19. The Bank shall, during the progress of the works, have improper works power to order in writing from time to time the removal of the works within such reasonable time or times as may be specified in the order, or any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications or the instructions of the Bank's Engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings and Specifications or instruction and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the contractor to carry out such order, the Bank shall have the power to employ and pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, as certified by the Bank's Engineer shall be borne by the Contractor, or may be deducted by the Bank from any money due, or that may become due, to the Contractor.

Defects after virtual completion. Clause 20. Any defect, shrinkage cracks, settlement, discoloring, leakages/seepages or other faults which may appear within the "Defects Liability Period" stated in the Appendix hereto or, if none stated, then within twelve months after the virtual completion of the works, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Bank may employ and pay other persons to amend and make good such defects, shrinkage, settlement or other faults, and all damages loss and expenses consequent thereon or incidental thereon or incidental there to shall be made good and borne by the Contractor and such damage, loss and expenses shall be recoverable from him by the Bank or may be deducted by the Bank, upon the Bank's Engineer's Certificate in writing from any money due or that may become due to the Contractor, or the Bank may in lieu of such amending and making good by the Contractor deduct from any moneys due to the Contractor a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 31 hereof being insufficient, recover the balance from the Contractor, together

with any expenses the Bank may have incurred in connection therewith.

Should any defect observed in the work or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clauses 12 and 22 hereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any Certificate or the passing of any accounts, by the Bank's Engineer. The work shall be guaranteed for waterproofing from external sides and no leakages /seepages /dampness shall be occurred from the external surface of the treated building. If seepages /leakages/ dampness occurs in any of the flat from exterior surface then same shall be immediately treated without any extra cost. Failure to attend to such defects will be got done at risk and cost of the contractor.

Certificate of virtual completion & defects liability period.	Clause 21. The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The Defects Liability Period shall commence from the date of such Certificate.
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Nominated Sub-Contractor.	Clause 22. All Specialists, Merchants, Tradesmen and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or specification who may be nominated or selected by the Bank's Engineer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors. No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objections or (Save where the "Bank's Engineer and Contractor shall otherwise agree) who will not enter into a Contract providing. a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligations in respect of the Sub-Contract as the Contractor is under in the respect of this Contract. b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the
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Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plants, the property of the contractor or under any Workman's Compensation Act in force.

- c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank's Engineer's Certificate provided that before any Certificate is issued, the Contractor shall upon request furnish, to the Bank's Engineer proof that all nominated Sub-Contractor's accounts, included in previous Certificates have been duly discharged, in default whereof the Bank may pay the same upon a certificate of the Bank's Engineer and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create privacy of contract as between Bank and Sub-Contractor.

Other persons employed by Bank	Clause 23. The Bank reserves the right with the concurrence of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Bank. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.
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Insurance in respect of damages to persons and property	Clause 24. The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Bank and hold him harmless in respect of all and
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any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims.

The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Bank, an All Risk Policy for Insurance for the full amount of the contract including earthquake risk in the joint names of the Bank and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the Bank before commencing the works.

The contractor shall reinstate all damage of every sort mentioned in this Clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnify and keep indemnified the Bank against all claims which may be made against the Bank by any person in respect of anything which any arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Bank a policy of Insurance in the joint names of the Bank and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be Rs. 2 lakh per person for any one accident or occurrence and Rs. 5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs 10 lakh. The contractor shall also indemnify the Bank against all claim which may be made upon the Bank, whether under the Workmen's Compensation Act or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the contractor or of Sub-Contractor and shall at his **own expense** effect and maintain until the virtual completion of the contract or with an Insurance Company, approved by the Bank, a policy of insurance against such risks and deposit such policy or policies with the Bank from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the Bank may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Bank against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the Bank against contractor in respect of such default, the Bank shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the Bank and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to rebuild or repair the works destroyed or damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall, however, not be entitled to reimbursement by the Bank of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the Bank such policies. The contractor shall not permit a nominated sub-contractor to commence work at the site unless the said insurance policies are submitted. In the event of failure of the sub-contractor to take out such a policy of insurance before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said sub-contractor.

Contractor shall take following Insurance Policies:

- 1) Contractor's All Risk Policy for the full Contract Value for entire Contract Period
- 2) Workmen Compensation Policy for all workmen deployed at site

- 3) Third Party Liability Policy as per following details:
a) For injury to persons – ₹ 2 Lakh per person per accident
b) For damage to property – ₹ 5 Lakh per accident

Date of commencement and completion. Clause 25. The Contractor shall be allowed admittance to the site on the “Date of Commencement” stated in the Appendix hereto, or such later date as may be specified by the Bank’s Engineer and he shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the Bank’s Engineer may desire to delay on or before the “Date of Completion” stated in the Appendix subject nevertheless to the provisions for extension of time hereinafter contained.

Liquidated Damage for non-completion Clause 26. If the Contractor fails to complete the works within the stipulated time as in the Appendix or within any extended time under Clause 27 hereof and the Bank’s Engineer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Bank the sum named in the Appendix as “Liquidated Damages” for the period during which the said work shall so remain incomplete and the Bank may deduct such damages from any moneys due to Contractor.

Delay and extension of time Clause 27. If in the opinion of the Bank’s Engineer the works be delayed (a) by force Majuro or (b) by reason of any exceptionally inclement weather or (c) by reason of proceeding taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through the Contractor’s own default or (d) by the works of delays of other Contractors or Tradesmen engaged or nominated by the Bank or the Bank’s Engineer and not referred to in the Schedule of Quantities and/or Specification or (e) by reason of Bank’s Engineer’s instructions as per Clause 2 of hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequences of the Contractor not having received in due time necessary instructions from the Bank’s Engineer for which he specifically applied in writing or (h) from other causes which the Bank’s Engineer may certify as beyond the control of contractor or (i) in the even the value of work exceed the value of the priced scheduled of quantities owing to variation, the Bank’s Engineer may with previous approval in writing of the Bank

make a fair and reasonable extension of time for completion of the Contractor Works for which contractor shall apply to the competent authority of Bank requesting the extension of time and its duration mentioning the reasons for the necessary extension of time at least 07 days prior to scheduled completion date of the contract.; in case of such strike or lockout the Contractor shall nevertheless constantly use his endeavor to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

Failure by contractor to comply with Bank's Engineer's instructions Clause 28. If the Contractor after receipt of written notice from the Bank's Engineer requiring compliance within ten days fails to comply with such further drawings and/or Bank's Engineer instructions the Bank may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Bank on the Certificate of the Bank's Engineer as a debt or may be deducted by him from any money due to the Contractor.

Termination of contract by the Bank Clause 29. If the contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfill the Contract and to give security therefore, if so required by the Bank's Engineer .

Or if the Contractor (whether an individual, firm or incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor.

Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor.

Or shall assign or sublet this Contract without the consent in writing of the Bank first had and obtained.

Or shall charge or encumber this Contract or any payments due of which may become due to the Contractor hereunder.

Or if the Bank's Engineer shall certify in writing to the Bank that the Contractor,

- i. Has abandoned the Contract, or
- ii. Has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer notice to proceed or
- iii. Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or
- iv. Has failed to remove materials from the site or to pull down and replace work for seven days after receiving the Bank's Engineer written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or
- v. Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Bank may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor. And further, the Bank by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffolding, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as its own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing of using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Bank may sell the same by public auction, and give credit to the Contractor for the net amount

realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Bank, for the value of the said plant and materials so taken possession of by the Bank and the expense or loss which the Bank shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Bank to the Contractor or by the Contractor to the Bank, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

Termination of
Contracts by
Contractor

Clause 30. If the payment of the amount payable by the Bank under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Bank, or if the Bank interferes with or obstructs the issue of any such Certificate, or if the Bank shall repudiate the Contractor, or if the works be stopped for three months under the order of the Bank's Engineer or the Bank or by any injunction or other order of any Court of Law, then and in any of the said cases the Contractor shall be at Liberty to determine the Contract by notice in writing to the Bank through the Bank's Engineer, and he shall be entitled to recover from the Bank, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract. In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.

Certificates
and payments

Clause 31.
(a) The Contractor shall be paid by the Bank from time to time by installments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix as 'Value of work for Interim Certificates' (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as "Retention Percentage for Interim Certificates" until the total amount retained shall reach the sum named in Appendix as "Total "Retention Money" after which time

installments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And the Contractor shall be entitled to the payment of the Final Balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as "the Defect Liability Period" in the Appendix hereto from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relieve the contractor from his liability under Clause 2 and 20 not relieve the contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Bank and which might subsequently be discovered as not payable and in this respect the Bank's decision shall be final and binding.

(b) The Contractor has to submit along with his all running account bills and final bill, a statement showing the details as well as the quantities of cement, steel and other building materials procured by him up to the date of the bill for verification of the same before settlement of such bills by the Bank.

(c) The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.

(d) The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.

(f) No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.

(g) Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as "Period for honor

of Certificates” after such Certificates have been delivered to the Bank.

Delayed
Payment

Clause 32. Any amounts payable by the Bank to the Contractor in pursuance of any certificate given by the Bank’s Engineer hereunder shall, if not paid within the “Period of honoring certificates” named in the Appendix, carry interest at the rate named in the Appendix as the “Rate of Interest for delayed payment” from the date upon which such sum ought to have been paid by the Bank until the payment.

Matters to be
finally
determined by
Bank

Clause 33. The decision, opinion, direction, Certificate (except for payment) with respect to all or any of the matters under Clause 1,2 3,7,12,19,27 (a,c,d,e,f) hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, certificate or valuation of the Bank’s Engineer or any refusal of the Bank’s Engineer to give any of the same, shall be subject to the right of Arbitration and review under Clause 34 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank’s Engineer.

Settlement of
disputes
through
arbitration

Clause 34. All disputes and difference of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of work and whether before or within 12 months of determination abandonment or breach of contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed and the reason thereto, and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final Certificate or otherwise. The decision of the Bank with respect to any of the expected matter shall be final and without appeal as stated in clause 33 hereof. But if the contractor be dissatisfied on any matter the contractor may within 28 days after receiving notice of such decision upon. Such written notice shall specify the matters, which are in dispute of difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators

nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The Arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding Clause, and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise their dispute of difference, on the parties filling their joint memorandum of the settlement of compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement of compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the Arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between party and party, and shall direct by whom and whom and in what matter the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the Arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall be relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Bank and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

Right Technical	of	Clause 35. The Bank shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the Bank and the final bill of the Contractor including
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Scrutiny of all supporting vouchers, abstracts, etc. If as a result of this Final Bill. examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Bank to recovery the sum from any payment due to the Contractor for this works or any other works being carried out by the contractors elsewhere under the Reserve Bank Of India.

Bank entitled Clause 36. If, for any reason, the Bank is obliged, by virtue of the to recover provisions of the Workmen's Compensation Act, 1923, or any compensation statutory modification or re-enactment thereof to pay compensation paid to to a workman employed by the Contractor in execution of the works, workmen. the Bank shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Bank under the said Act. The Bank shall be at liberty to recover such amount or any part thereof by deducting it form the security deposit or from any sum due by the Bank to the Contractor under this contract or otherwise. The Bank shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Bank for all cost for which the Bank might become liable in consequence of contesting such claim.

Abandonment Clause 37. If at any time after the acceptance of the tender, the of works. Bank shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank's Engineer shall give notice in writing to the Contractor who shall have to claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

Right of Bank Clause 38. Without prejudice to any of the right or remedies under To terminate this Contract, if the Contractor being an individual die, the Bank shall the contract in have the option of terminating the Contract without incurring any the event of liability for such termination. death of contractor if individual

Marginal Clause 39. The Marginal Notes and in the catch lines hereto and in Notes. the annexures hereto are meant only for convenience of reference and shall not in any way be taken in to account in the interpretation of these present and the annexures hereto.

Non-Disclosure Pact

Clause 40. The contractor shall not disclose directly or indirectly any information, materials and of the Employer's infrastructure/ system/equipment etc. which may come to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

Prevention of Sexual Harassment Of Women At Work Place

Clause 41.

(i) The Contractor /Agency shall be solely responsible for full compliance with the provisions of the "Sexual Harassment of the women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the internal complaints committee constituted by the contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect to the complaint.

(ii) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of the Regional Complaints Committee constituted by the Bank

(iii) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves

the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.

(iv) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues

Debarment of firms from bidding **CLAUSE 42.**
A bidder is liable for debarment/disqualification from bidding on the following grounds:

- (i). If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:
 - a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
 - b. any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained or an obligation avoided.
 - c. any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
 - d. improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.
 - e. any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
 - f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.
 - g. obstruction of any investigation or auditing of a procurement process.
 - h. making false declaration or providing false information for participation in a tender process or to secure a contract;
 - i. Failed to disclose conflict of interest.
 - j. failed to disclose any previous transgressions made in respect of the provisions of sub-clause (i) with any public institution / entity in India or any other country during the last

three years or of being debarred by any public procuring institution / entity.

- (ii). For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.
- (iii). If the bidder has been convicted of an offence (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.
- (iv). In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at [Annexure V](#).

Date: -
Place: -

Signature and seal of contractor
Name and address:
E-mail:
Phone:

SPECIAL CONDITIONS OF CONTRACT

1. Time allowed for carrying out the work is 100 days which shall be reckoned from the 14th day of date issue of work order. However, rate shall remain valid for one year from the date of opening of Part I of tender. The contractor shall before commencing work prepare a detailed work program, which shall be approved by the Bank's Engineer & shall be supported by his infrastructure with adequate support to plants, tool, tackles, labour forces etc.
2. Labourers will not be allowed to stay at site.
3. Contractor will have to make his own arrangement to hoist all the material, tools and plants etc. at the place of work as well as lowering down the same along with debris and salvaged material without causing any dust, nuisance, spillage and safety hazards. For this purpose, the contractor will have to get his scheme approved well in advance from the Bank and shall have to incorporate any changes suggested. No debris more than a truckload shall be allowed to be accumulated at site. Debris shall be placed in location as directed by Bank's Engineer & shall be kept in gunny bags etc.
4. The Contractor at his own cost will have to put up proper and sufficient hoarding screen and fence during the time as may be necessary for safety and convenience of the staff, occupants and visiting public and maintain the same in good condition during work and where necessary cause such hoarding of fence to be well lighted during the night to prevent accidents. Contractor will have to make good without any extra payment, any damage done during the work. The contractors are requested in their own interest to inspect the site to assess the nature and quantum of work.
5. Contractor shall not be allowed to store any of the debris material inside the building. Necessary arrangements shall be made in advance with the prior approval of Engineer-in-charge to transport all debris to ground by means of suitable chutes and stack the same wherever directed prior to carting away from the Banks premises.

6. Work platforms erected shall be such as to facilitate safe working of workers and supervisors as also to support man, materials and debris on at least three to four levels simultaneously.
7. Contractor shall, before start of the work shall submit his/their time schedule for various activities to be carried under the contract.
8. The contractor shall endeavor to keep dust and dirt noise/nuisance inside the building to minimum. Contractor shall also provide at his cost to clean area on day to day basis to keep dust free environment.
9. The work of repairs is required to be carried out in occupied buildings. Contractor shall be required to give his best possible co-operation to offer minimum of inconvenience to the occupants to the extent possible.
10. The contractor shall make his own arrangement for taping the available water/electricity at free of cost and the usage of the same shall be optimum usage.
11. Permission, if any, required from the local bodies shall be obtained by the Contractor. Charges towards the same shall be reimbursed after submission of original paid receipt.
12. The intending Contractors can obtain any clarifications regarding the Quotation drawings, specifications etc. from the department on any Bank's working day.
13. The Tendered may please note that, the work need to be carried out during the day time or as per the Bank's instructions. Therefore, the entire work involved shall be carried out with least disturbance to the occupants of the captioned colony and also day-to-day cleaning has to be done by the contractor. Failing to which same will be got done at risk and cost of the contractor.
14. The entire materials for the work shall be brought to the working area through the staircase or by pulley arrangement from external side. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer. Non-clearance of the debris even after Bank's instructions will cause removal of the same at risk and cost of the contractor.
15. All dismantling work and work generating noise shall be done during the day time. Day time work shall have to be done on restricted hours if directed by the Bank. Contractor has to make available all the supply of material through staircase. Contractor shall take into account the above facts while quoting the rates and all out efforts shall be made to complete the work within scheduled time period.

16 The staircase and passages used by the laborers shall be cleaned properly daily basis to the entire satisfaction of Bank's Engineers failing which same will be got done by Bank at risk and cost of the contractor.

17. Price adjustment:

The materials provided under preview of basic price, if any, shall be considered for Price adjustment. The rates of such approved materials shall be duly approved by the Bank's Engineer which is exclusive of GST. The contractors shall provide/enclosed all paid purchase bill/s of a consignment/s along with the RA/Final bill/s. The price adjustment will be calculated considering the difference between approved purchase rate and basic rate of the material (excluding GST) multiplied by the approximate quantity indicated in the respective tender item with 15% contractor's overheads and profit on the difference. The wastage will not be considered while working of Price Adjustment Therefore, the contractors shall duly assess the wastage of material on account of handling and usage and include while evaluating the quoted rate.

18. The Employer shall have a right to cause a technical examination of the works and the final bill of the contractor including all supporting vouchers, abstracts etc., to be made at the time of payment of the final bill. If as a result of this examination or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Employer to recover the sum.

19. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as after completion, providing and erecting scaffolding during the work and removing the same after the work, all tools and equipment, materials and labours, loading and unloading, storage arrangements, watching and lighting by night as well as day including Sundays and holidays, temporary lines for drawing plumbing and electricity supply arrangements (water and electricity may be made available at the available sources within the Bank's Premises free of cost), protection of the public and safety of walls, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging, etc. as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not

be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever.

20. Electricity and water shall be provided free of cost for execution of the work at one location tapping point within the premises. Contractor shall make their own arrangements for tapping the same to the required locations. The contractor shall, however, take care to ensure that no undue wastage of electricity & water is caused. Necessary safety measures shall be taken by the contractor to avoid any mishap. The contractor shall be penalized by the Bank if any laxity on his part is observed in this matter.

21. The successful tenderer shall be required to apply samples of approved colour scheme and get the same approved from Bank's Engineer before going for full execution of the work given in the order. Any modifications/changes suggested by the Bank's Engineer should be affected without demur.

22. The successful tenderer should make his own arrangement to obtain all materials required for the work. The materials as far as procurable shall be first / premium quality conforming to relevant Indian standards. The tenderer shall have to use materials of the makes / manufacturers specified in the list of material of approved brand and / or manufacture contained in the e-tender clauses after getting prior approval from the Bank. The Bank will be at liberty to choose any brand of materials from the approved brand names in the list. Samples of any materials should be got approved before proceeding with bulk purchase

23. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer and make the entire premises clear/clean on a day-to-day basis including staircase, passages affected/used by the labourers in the above renovations to the satisfaction of the Bank's Engineers at no extra cost. The entire debris/waste material shall be taken out of the Bank's premises and should not be dumped anywhere in and around the Bank's premises. The contractors are solely responsible if any debris is noticed by the local Corporation and penalty levied.

24. No labourers shall be permitted to stay inside the campus after working hours.

25. Lockable storage for painting materials will be made available free of cost. However, the Bank will not be responsible for the materials kept in the store, it will be the responsibility of the contractor. The store shall be maintained properly and handed over to the Bank in its original condition (as at the time of handing over the same) after completion of the work. Materials brought to the site shall be intimated to the Bank's Engineer immediately for inspection of quality and measurement of quantity of the materials.

26. The tenderer may please note that the work shall be carried out in the normal working hours with least disturbance to the residents by advance planning, proper sequence of work in consultation with the Bank's Engineers. The work will have to be completed within the stipulated time frame and no extra charges will be paid under any circumstances for the late working hours.

27. The Bank's Engineer will verify and maintain the account of painting materials brought to site. The contractor shall furnish all details including delivery challan/ invoice etc. to the Bank's Engineer to maintain proper record. After completion of the entire painting work, the Bank's Engineer will scrutinize whether the required quantity of paint as per the theoretical consumption specified by the paint manufacturer was used in the work. However permissible variation on higher or lower side shall be acceptable.

28. All necessary safety measures such as covering with adequate safety net, dust protection cloths, covering the windows with ply during repair work, usage of protective safety gears by the workmen including safety helmet, safety belt, etc. shall be provided. Bidding Contractor are advised to quote accordingly.

29. The work of repainting shall be carried out with highest standard of workmanship in periodic supervision & may also be supervised and monitored periodically by the approved paint manufacturers's technically expert /representative during the execution of work. The surface shall be prepared as per approved make paint manufacturers specifications & shall be inspected and got approved by Bank's Engineer before applying primer & succeeding coats of acrylic emulsion paint. Bidding Contractors are advised to inspect the site and get themselves acquainted with the quantum & scope of the work before quoting their rates as per the schedule of quantities.

30. The bidding contractors are advised to inspect the site and ascertain their actual quantities before arriving and quoting their rates as per Schedule of Quantities. No claim of difference variations in indicative & actual quantities will be accepted by the Bank after the

award of work. Measurements shall be made for the respective items as per their units mentioned in the schedule of quantities and payment accordingly as per the item rate quoted by the contractors against these items.

31. All the bidding vendors are advised to visit the site and raise any issues/doubts invariably at the time of Pre-bid meeting for further clarification, if any. In case the bidding vendor do not raise the issues or seek any clarification on or before pre-bid meeting it will be presumed that the bidder are well conversant with the terms and condition and no further request for change in terms and condition of contract shall be entertained under any circumstances.

32. The Contractors shall use only approved brands of materials as given in the tender. The Bank will be at liberty to choose any brand of materials from the names given therein.

33. Goods & Service Tax (GST): The quoted rates shall be inclusive of GST.

34. Compliance with the Rule 144 (xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No.6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the Public Procurement Orders issued in furtherance thereto, and their subsequent revisions shall be mandatory. In this regard, Bidder shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorized signatory in the format given at [Annexure IV](#). If the Undertaking / Declaration / Certificate submitted by the bidder is found to be false, his/her/its tender / work order will be immediately terminated, and legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.

Place:

Signature and seal of the Contractor

Date:

Name & address

APPENDIX HEREINBEFORE REFERRED TO

Reference to Clauses in Conditions Herein before Referred to and reference to General Rules and Instructions to the Bidders, General Conditions of the Contract & Special conditions

Defects Liability Period	Twelve months
Validity of rate	One year from the date of opening of tender part I
Validity Of Tender	Three months from the date of opening part-I
Period of Final Measurement	Three months from the date of Virtual Completion including settlement of final bill.
Date of Commencement	Within 14 days from the date of issue of work order.
Date of Completion	100 days from the scheduled date of commencement or actual date of commencement whichever is earlier.
Rate of Liquidated damages At the rate of	0.25% of the accepted tender amount for per week of delay, subjected maximum to 10% of the accepted tender amount.
Value of works for interim Certificates	₹15 lakhs
Retention percentage	5%(to be retained till successful completion of DLP)
Performance Bank Guarantee	5% (to be released after successful completion of the work)
Refund of EMD	Earnest Money Deposit of all tenderers other than successful tenderer shall be refunded on expiry of bid validity (including extended validity) or on award of work to the successful tenderer whichever is earliest. Earnest Money deposited by the successful tenderer shall either be retained as security deposit or be refunded on obtaining a Performance Bank Guarantee for the specified amount from the successful tenderer where so stipulated in the tender.
Period of honoring Certificate for payment	One month for running A/c. bills and three months for final bill including bill settlement
Interest for delayed payment	Three percent per annum

Date: -

Signature and seal of the contractor

Place: -

Name and address:

TECHNICAL SPECIFICATIONS

The scope of work covers **Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga , Kolkata-700067** in accordance with specifications prepared to the satisfaction of the Bank's Engineer. The following specifications shall form part of the contract and these shall deem to be supplemental to the specifications and not in derogation thereof except to the extent specifically provided herein.

1. PAINTING WORKS

(a) The painting work is to be executed according to the valid standards, codes and regulations on their latest revision.

(b) The contractor has to deliver all the materials and work tools which are needed for performing the job. For instance, painting, cleaning solvents, dilution solvents, brushes, special equipment, scaffolding, ladders, collective protection material etc. Painting jobs are considered as high risk jobs and a safety and environment prevention plan has to be set up by the contractor before start of the work.

(c) Storage of the paints/ coatings and solvents: The coatings and solvents shall be stored in a ventilated container or storage room and in an ambient temperature

(d) Method of appliance of the layers: On the surfaces shall the layer been applied one after each other and between the appliance of each layer shall a drying time been respected according to the technical specification of the paint/coating manufacturer. The minimum thickness as stated in the technical specifications of the manufacturer and in this specification shall be respected.

(e) General precautions: Bolts, nuts, stud bolts, screws shall not been painted and temporarily protected for accidental paint, unless otherwise asked by the Client. Tag plates, name plates shall not been painted and temporarily protected for accidental paint. The contractor collects all removed dust, rust, spilled solvents and paints and any leftovers of paint and solvents and removes them from the site of the contractor. All these materials are destroyed or deposit conform the local regulations. The contractor shall avoid any spill of paint and / or solvent on parts or surfaces belonging to the site of the client. To avoid spills on these parts, the contractor shall cover during the execution of the painting work (when needed) the parts.

(f) Cleaning and removal of rust or other foreign matters: Cleaning of steel and removal of rust: All the surfaces which shall be protected by a coating shall thoroughly been cleaned and prepared with as objective to remove dust, mill scale, protective coating applied during the rolling process, rust, greases, oil, humidity and other foreign matters to assure that the coating adhere on the surface and that should last as long as the normal lifetime is expected.

(g) When painting on wood, the work shall first be cleared of all such projections as glue or whiting spots being carefully removed with the stopping knife and duster, after which all knots shall be filled with one or more layers of oil and white zinc and size of glue laid on warm and rubbed down when dry with sand paper or pumice stone.

(h) The Concrete/plastered surface shall be thoroughly dried before the priming coat is applied.

(i) The steel work shall when be primed shall be either as per manufacturer's specifications or by providing with a coat of four parts by weight of white zinc mixed with one part twice boiled linseed oil.

(j) In wood works all holes, cracks and nail heads shall then be stopped with putty, and irregularities reduced with sand paper and pumice stone.

(k) Iron work shall be first thoroughly cleaned from rust and dirt, after which red lead alone shall be used as a primer.

(l) All colour to be laid on evenly and properly with English made or best approved brushes. Each coat of colour to be allowed to dry thoroughly before the next is laid on and all, except the last coat to be slightly rubbed down with pumice stone.

(m) No hair marks from the brush shall be left on the work or puddle in the corners of panels, angle of mouldings etc.

(n) In case of doubt regarding the quality, the paints supplied by the contractor shall be tested in an approved laboratory as described in IS 101-1964 if considered necessary by the Engineer-in-charge.

(o) Paints, oils, varnishes etc. of approved brand and manufacture shall be used. Only ready mixed Paint as received from the manufacturer without any admixture shall be used. If for any reason, thinning is necessary in case of ready mixed Paint, the brand of thinner recommended by the manufacturer or as instructed by the Engineer-in-Charge shall be used.

(p) Approved Paints, oil or varnishes shall be brought to the site of work by the contractor in their original containers in sealed condition. The material shall be brought in at a time in adequate quantities to suffice for the whole work or at least a fortnight's work. The empties shall not be removed from the site of work, till the relevant item of work has been completed and permission obtained from the Engineer-in-Charge.

(q) Commencing Work: Painting shall not be started until the Engineer-in-Charge has inspected the items of work to be painted, satisfied himself about their proper quality and given his approval to commence the painting work. Painting, except the priming coat, shall generally be taken in hand after practically finishing all other building work. The rooms

should be thoroughly swept out and the entire building cleaned up, at least one day in advance of the Paint work being started.

(r) Preparation of Surface: The surface shall be thoroughly cleaned and dusted off. All rust, dirt, scales, smoke splashes, mortar droppings and grease shall be thoroughly removed before painting is started. The prepared surface shall have received the approval of the Engineer-in-Charge after inspection, before painting is commenced

(s) Before pouring into smaller containers for use, the Paint shall be stirred thoroughly in its containers, when applying also, the Paint shall be continuously stirred in the smaller containers so that its consistency is kept uniform.

(t) The painting shall be laid on evenly and smoothly by means of crossing and laying off, the latter in the direction of the grains of wood. The crossing and laying off consists of covering the area over with Paint, brushing the surface hard for the first time over and then brushing alternately in opposite direction, two or three times and then finally brushing lightly in a direction at right angles to the same. In this process, no brush marks shall be left after the laying off is finished. The full process of crossing and laying off will constitute one coat.

(u) No left over Paint shall be put back into the stock tins. When not in use, the containers shall be kept properly closed. No hair marks from the brush or clogging of Paint puddles in the corners of panels, angles of mouldings etc. shall be left on the work.

(v) In painting doors and windows, the putty round the glass panes must also be painted but care must be taken to see that no Paint stains etc. are left on the glass. Tops of shutters and surfaces in similar hidden locations shall not be left out in painting. However, bottom edge of the shutters where the painting is not practically possible, need not be done nor any deduction on this account will be done but two coats of primer of approved make shall be done on the bottom edge before fixing the shutters.

(w) On painting steel work, special care shall be taken while painting over bolts, nuts, rivets overlaps etc. The additional specifications for primer and other coats of Paints shall be as according to the detailed specifications under the respective headings.

(x) Brushes and Containers: After work, the brushes shall be completely cleaned of Paint and linseed oil by rinsing with turpentine. A brush in which Paint has dried up is ruined and shall on no account be used for painting work. The containers when not in use, shall be kept closed and free from air so that Paint does not thicken and also shall be kept safe from dust. When the Paint has been used, the containers shall be washed with turpentine and wiped dry with soft clean cloth, so that they are clean, and can be used again.

(y) Measurements (as per IS 1200) The length and breadth shall be measured correct to a cm. The area shall be calculated in sqm (correct to two places of decimal), except otherwise stated.

2. VITRIFIED TILES/ ANTI-SKID CERAMIC TILES

(a) The vitrified tiles shall be approved manufacture and shall conform to table 12 of IS 15622 (Tiles with water absorption $E \leq 0.08$ per cent Group B I a) and the joint thickness in flooring shall not be more than 1mm. Ceramic tiles shall be of approved manufacture and shall generally conform to IS 15622 . The tiles shall be square or rectangular of nominal size. The Tiles shall be flat, and true to shape and free from blisters crazing, pinholes, chips, welts, crawling or other imperfections detracting from their appearance and shall have ribs or indentations for a better anchorage with the bedding mortar. Dimensional tolerances shall be as specified in relevant IS.

(b) The size, thickness, colour, with or without designs etc of the tiles for flooring/dado/skirting shall be as specified in the respective items of work. The Ceramic / Vitrified tiles, shall be of approved manufacturer and shall include laying them in desired pattern and colour /combination and to proper slope. The samples of tiles for flooring and dadoing etc. shall be got approved and tested before laying.

(c) The total thickness of glazed tile finish including the bedding mortar shall be as specified in item in flooring/dado/skirting. The minimum thickness and proportion of bedding mortar for flooring and for dado/skirting work as specified in item of schedule of quantity Sand mixed with just sufficient water to obtain proper consistency for laying.

(d) Where full size tiles cannot be fixed, tiles shall be cut to the required size using special cutting device and the edges rubbed smooth to ensure straight and true joints.

(e) Coloured tiles with or without designs shall be uniform and shall be preferably procured from the same batch of manufacture to avoid any differences in the shade.

(f) Tiles for the flooring shall be laid over hardened concrete base. The surface of the concrete base shall be cleaned of all loose materials, mortar droppings etc well wetted without allowing any water pools on the surface. The bedding mortar shall then be laid evenly over the surface, tamped to the desired level and allowed to harden sufficiently to offer a fairly rigid cushion for the tiles to be set and to enable the mason to place wooden plank across and squat on it. The top surface shall be left rough to provide a good bond for the tiles. For skirting and dado work, the backing mortar shall be roughened using a wire brush.

(g) Neat cement slurry using 3.3 kg cement per one sq.m of floor area shall be spread over the hardened mortar bed over such an area as would accommodate about 20 tiles. Tiles shall be fixed in this slurry one after the other, each tile being gently tapped with a wooden mallet till it is properly bedded and in level with the adjoining tiles. For skirting and dado work, the back of the tiles shall be smeared with cement slurry for setting on the backing mortar. Fixing of tiles shall be done from the bottom of the wall upwards. The joints shall be in perfect straight lines and as thin as possible, For vitrified tiles it shall not be more than

1mm wide. The surface shall be checked frequently to ensure correct level/required slope. Floor tiles near the walls shall enter skirting/dado to a minimum depth of 10mm. Tiles shall not sound hollow when tapped.

(h) In bath, toilet W.C. kitchen and balcony/verandah flooring, suitable tile drop or as shown in drawing shall be given in addition to required slope to avoid spread of water. Further tile drop will also be provided near floor trap.

(i) All the joints shall be cleaned of grey cement with wire brush to a depth of at least 3mm and all dust, loose mortar etc. shall be removed. White cement with or without pigment shall then be used for flush pointing the joints. Curing shall then be carried out for a minimum period of 7 days for the bedding and joints to set properly. The surface shall then be cleaned using a suitable detergent, fully washed and wiped dry.

(j) Specials consisting of caves, internal and external angles, cornices, beads and their corner pieces shall be of thickness not less than the tiles with which they are used.

(k) All tile work in skirting, fascia and dado shall include scaffolding, working platforms, etc. and the cost of bedding/backing materials. Tiles shall be set in cement paste and joints filled with cement slurry for matching shade (e.g. white tile joints to be filled with white cement).

(l) Measurement for floor tiling and dado shall be in sq.m correct to two places of decimal. Actual quantity of tiling work as laid shall be measured for payment as per the respective items of work after making deductions for openings etc.

3. CHLORINATED POLYVINYL CHLORIDE (CPVC) PIPES

1. CPVC pipes & fittings used in hot & cold potable water distribution system shall conform to requirement of IS 15778. The material from which the pipe is produced shall consist of chlorinated polyvinyl chlorides. The polymer from which the pipe compounds are to be manufactured shall have chlorine content not less than 66.5%. The internal and external surfaces of the pipe shall be smooth, clean and free from grooving and other defects. The pipes shall not have any detrimental effect on the composition of the water flowing through it.

2. Fittings

The fittings shall be as follows:

(a) Plain CPVC solvent cement fittings from size 15 mm to 160 mm.

(b) Brass threaded fittings.

(c) Valve from size 15 mm to 160 mm

(d) *Brass Threaded Fittings*: All types of one end brass threaded male/female adaptors in various fittings like coupler, socket, elbow, tee are available for transition to other

plastic/metal piping and for fixing of CP fittings. Ball, Gate valves in CPVC are available in all dimensions. All fittings shall carry the following information:

- (1) Manufacturer's name/trade mark.
- (2) Size of fitting

3. *Concealed Piping*: Pipes can be concealed in chases. The pipes and fitting are to be pressure tested prior to concealing the chases. To maintain alignment of CP fittings while joining, all alignment of fittings and pipe shall be done correctly. DO NOT USE NAILS FOR HOLDING OF PIPES IN THE CHASES.

4. Testing

All water supply systems shall be tested to hydrostatic pressure test. The pressure tests are similar to the test pressure used for other plastic/metal pipes. System may be tested in sections and such section shall be entirely checked on completion of connection to the overhead tank or pumping system or mains. All leaks and defects in joints revealed during the testing shall be rectified and got approved at site by retest. Piping required subsequent to the above pressure test shall be retested in the same manner. System may be tested in sections and such sections shall be entirely checked on completion of connection to the overhead tanks or pumping system or mains. In case of improper circulation, the contractor shall rectify the defective connections. He shall bear all expenses for carrying out the above rectifications including the tearing up and refinishing of floors and walls as required. After commissioning of the water supply system, contractor shall test each valve by closing and opening it a number of times to observe if it is working efficiently.

5. INSTALLATION GUIDELINES

(a) Visually inspect pipe ends before making the joint. Use of a chamfering tool will help identify and crakes, as it will catch on to any crack.

(b) Pipe may be cut quickly and efficiently by several methods. Wheel type plastic tubing cutters are preferred. Ratchet type cutter or fine tooth saw are another options. However, when using the ratchet cutter be certain to score the exterior wall by rotating the cutter blade in circular motion around the pipe. Do this before applying significant downward pressure to finalize the cut. This step leads to a square cut. In addition, make sure ratchet cutter blades are sharp. Cutting tubing as squarely as possible provides optimal bonding area within a joint.

(c) Burrs and filings can prevent proper contact between the tube and fittings during the assembly, and should be removed from the outside and inside of the tube. A chamfering tool is preferred, but a pocket knife or file is also suitable for this purpose.

(d) Use only CPVC cement jointing. Use CPVC cement, which is fully recommended by the Manufacturer.

(e) When using adhesive solution/solvent cement be certain of proper ventilation.

(f) When making a join, apply a heavy, even coat of cement to the pipe end. Use the same Applicator without additional cement to apply a thin coat inside the fitting socket. Too much cement can cause clogged waterways. Do not allow excess cement to puddle in the fitting and pipe assembly. This could result in a weakening of the pipe wall and possible pipe failure when the system is pressurized.

(g) Rotate pipe one-quarter to one-half turn while inserting it into the fitting socket and remove the excess adhesive solution/solvent cement from the joint with clean rag.

(h) When making a transition connection to metal threads, use a special transition fitting or CPVC male threaded adapter whenever possible. Do not over-torque plastic threaded connections. Hand tight plus one-half turn should be adequate. E-2.9 Hang or strap CPVC systems loosely to allow for thermal expansion. Do not use metal straps with sharp edges that might damage the tubing.

4. Sanitary Fitting:-

1. All sanitary wares as specified in the schedule of quantities & shall be of best quality manufactured by approved manufacturer, and shall be finally approved by the Engineer-in-charge prior to installation. All samples of materials with necessary catalogues, performance data shall be submitted and approved before use for the work. Approved samples of all materials shall be neatly displayed on a board and such a display board of samples shall always be in exhibition in the sample room of the construction office of the Engineer-in-charge. Such a display shall be used for the day-to-day checking of the materials on site.

2. All appliances, fixtures and fittings shall be provided with all such accessories as are required to complete the item in working condition whether specifically mentioned or not in the Schedule of Quantities, specifications, and drawings. Accessories shall include proper fixing arrangement, brackets, nuts, bolts, washers, screws and required connection pieces.

3. Fixing screws shall be half round head chromium plated (CP) brass screws, with CP brass washers unless otherwise specified.

4. Porcelain sanitary ware shall be glazed vitreous china of first quality free from warps, cracks and glazing defects conforming to IS: 2556. The choice of the colour of the Sanitary

ware shall be that of the Employer and nothing extra shall be payable to the Contractor for fixing of Sanitary ware of any colour.

5. Sinks for kitchen shall be of stainless steel or as specified in the Schedule of Quantities.

6. Chromium plated fittings shall be cast brass chromium plated of the best quality approved by the Bank.

7. All appliances, fittings and fixtures shall be fixed in a neat workmanlike manner true to level and to heights shown on the drawings and in accordance with the manufacturer recommendations. Care shall be taken to fix all inlet and outlet pipes at correct positions. Faulty locations shall be made good and any damage to the finished floor, tiling, plaster, paint, insulation or terrace shall be made good by the CONTRACTOR at his own cost.

8. All materials shall be rust proofed; materials in direct or indirect contact shall be compatible to prevent electrolytic or chemical (bimetallic) corrosion

5. QUALITY CONTROL

1. **QUALITY:** All materials to be used for works shall be confirm to relevant BIS & best quality of their respective kinds as specified herein and shall be approved make and shall comply strictly with the tests prescribed hereinafter or, where tests are not laid down in list Specification, with the requirements of the latest edition of the relevant India standards approved by the Engineer,

2. **INSPECTION AND TESTING:** - All materials before being incorporated in to the Works shall be subjected to inspection and testing as provided in the Conditions of Contract and elsewhere in the Specifications. The cost of all samples for all tests relevant Standards shall be deemed to be included in the Contract rates. No materials shall be used in the works unless they have first been approved by the Engineer or his representative. Manufacturer test certificate for the material concern shall accompany the lot of material supplied at site which may be sent for testing if required by the Bank's engineer.

3. **SAMPLES-** Samples of all materials proposed to be used or incorporated in the works and to be supplied by the Contractor may be called for at any time by the Engineer or his Representative.

4. **INDEPENDENT TESTS-** Independent tests and analysis of any of the materials may be made from time to time by a Testing House or analyst appointed by the Engineer/ Bank in order to check the supplier's works tests and analysis. The procedure for the testing and acceptance criteria will be as stated in the respective I.S codes. The contractor shall at his

own expenses supply and deliver to a Testing House or Analyst such materials as may be directed by the Engineer. Should the result of any test be unsatisfactory to the Engineer or his Representative, the materials represented will be rejected. The costs of all the tests shall be borne by the contractor.

5. ENGINEER-IN-CHARGE may furnish quality control formats for concrete works after award of work. CONTRACTOR shall note that it is required to adopt all such formats

6. Alternatively, if CONTRACTOR has his own QC formats he may adopt them subjected to such modifications considered necessary and approval by ENGINEER-IN-CHARGE.

7. In either case CONTRACTOR shall submit his detailed Quality Assurance Plan after the award of contract. This would be reviewed, appropriately modified and approved by ENGINEER-IN-CHARGE.

8. INSPECTION: - All materials, workmanship and finished construction shall be subject to continuous inspection and approval of ENGINEER-IN-CHARGE. Materials rejected by ENGINEER-IN-CHARGE shall be expressly removed from site within 3 (three) working days and shall be replaced by CONTRACTOR immediately at no extra cost to OWNER.

9. CLEAN-UP- Upon the completion of concrete work, all forms, equipment, construction tools, protective coverings and any debris, scraps of wood, etc. resulting from the work shall be removed and the premises left clean.

SCHEDULES (A To D)

SCHEDULE A - SAFETY CODE

1. Contractor shall maintain in a readily place First aid appliances including adequate supply of sterilized dressings and cotton wool.
2. An injured person shall be taken to a nearby public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform is provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. Suitable facemasks should be supplied for use by the workers.
11. Overalls shall be supplied by the Contractor to the workmen and adequate facilities shall be provided to enable the workmen to wash during the periods of cessation of work.

12. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect working condition.
13. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.
14. Additional safety net is to be providing to cover the external work and to avoid any injury to the occupants of the colony.
15. Workers shall be provided with safety belts, safety helmets, aprons, safety shoes and other safety equipment's. No worker shall be allowed to climb the scaffolding without double harness safety belts.

Place:

Signature and seal of the Contractor

Date:

Name & address

Phone/Mobile No.: -

E-mail

SCHEDULE B - FIRE SAFETY CODE

1. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
2. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
3. Electrical power cables/wires used shall not have any joints and shall be properly rated.
4. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
5. Two buckets of water and sand shall be kept in an easily accessible area on the site.
6. Used paint drums shall be stored in specified store only after closing them properly.
7. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plug, etc., depending upon the requirement of the work shall be provided by the Contractor to the workmen to prevent occupational health hazards.
8. The safety belt shall be provided by the Contractor and used by the workmen while working from height for more than 10' from Ground level.
9. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
10. Both the staircase doors shall be normally kept closed.
11. None of the fire extinguishers shall be removed/shifted from its designated location.
12. Power supply shall be switched off from the mains when equipment is not in use.
13. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
14. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
15. Battery operated emergency light/torches shall be provided by the Contractor to the workmen while working beyond office hours.

Place:

Signature and seal of the Contractor

Date:

Name & address

Phone/Mobile No.: -

E-mail:

SCHEDULE C- LIST OF APPROVED MATERIALS

Sr No	Materials	Approved Manufacturer / Brand name & model
1.	Sanitary fittings	Hindware, Parryware, Jaquar or approved equivalent.
2.	Waterproofing chemicals	Pidilite, Sika, Fosroc or any approved equivalent.
3.	CPVC pipes	Supreme, Astral or any approved equivalent.
4.	CI pipes	ISI make approved equivalent
5.	Ceramic tiles/Vitrified tiles	H R Jonshon, kajaria ,RAK or any approved equivalent
6.	Plumbing fittings	Jaquar, Parryware, Hidware or any approved equivalent
7.	Acylic emulsion Paint	Berger, Asian paints, Akzo Noble etc having low VOC quality or any approved equivalent
8.	Mirror/Glass	Modi guard ,Saint gobain ,Ashashi, or any other approved equivalent
9.	Cement	ACC, Ultratech or any equivalent approved
10.	BWR plywood	Kitply, , Green ply ,Century or or approved equivalent
11.	Block board	Century, Green, Sylvan or approved equivalent
12.	Cementitious Fibre Particle board	NCL industries BISON or approved equivalent
13.	Laminates	Sunmica, Formica, Century, Marino Greenlam, or approved equivalent
14.	Adhesives	Fevicol SH, Araldite of Ciba Geigy, Bal Endura or approved equivalent
15.	Oil Bound Distemper	Asian Paints, Berger ,ICI dulux etc. or any approved equivalent
16.	Aluminium extruded section	Jindal or approved Equivalent make
17.	Kitchen Sink	Nirali or any approved equivalent
18.	Curtain rod	Skipper or any approved equivalent

NOTE: All the materials should got approved from the Bank before using in the work by the contractor. All materials shall be of the 1st quality ISI marked/ ISI Standard approved. If the approved brands mentioned are not available, equivalent make as may be approved by the

Bank / Bank's Engineer only to be used on the work. Wherever contractor proposes to use equivalent makes (i.e. other than specified), the same shall be done after prior approval of the Bank / Bank's Engineer after submitting relevant documentary evidences. Any additional expenditure and time due to this shall be solely on contractor's account and no claims whatsoever shall be entertained in this regard.

Date: -

Place: -

Signature and seal of the contractor

Name and address:

SCHEDULE D - LIST OF DOCUMENTS TO BE MAINTAINED AT SITE

Sr No	Description of the Document	Remarks
1	Contract Agreement. Certified true copies of the contracts	
2	Site order Book - For issue of instructions by Engineer-in-charge or his representative at site in the course of day to day supervision .This book shall be in the form of Triplicate book with machine numbered pages. After recording the instructions, one copy shall be taken by Engineer-in-Charge or his representative, another by the contractor and the third copy shall remain in the book on which the compliance shall be recorded by Contractor after taking required action.	Performa 1
3	Material at site Register To record the material receipted and issued by on daily basis by the contractor.	Performa 2
4	Labor Report and Daily Progress Report (DPR) To record the labour and DPR by the contractor	Performa 3
5	Test Reports/ certificates for Materials/ equipment To maintain record of test reports/ certificates received from manufacturers	
6	Hindrance register For recording the details of hindrances, reasons & its clearance with time period jointly signed by the Site Engineer/ Engineer-in-charge representative and the contractor's representative	Performa 4
7	File and Register for Extra/Variation Order To maintain record of extra/ variation items	Performa 5

Date: -

Place: -

Signature and seal of the contractor

Name and address:

Performa 1- Site order Book

Name of the work :
Date of Work Order
Schedule date of commencement
Actual date of commncement
Schedule date of completion
Actual date of completion

Sr.no.	Remarks/ Instructions of the Bank's Engineer	Dated initials of Bank's Engineer	Initials of the Contractor for having received the instruction	Action taken with date	Dated initials of the Site Engineer	Remarks of the Bank's officials

Performa 2- Material at site Register

Name of the work :	
Date of Work Order	
Schedule date of commencement	
Actual date of commencement	
Schedule date of completion	
Actual date of completion	

Sr No	Date	Chalan No.	Particular Of Material	Quantity	Signature			Remarks
					Contractor	JE	AM/Mgr	

Performa 3- Labor Report and Daily Progress Report (DPR)

Name of the work :
Date of Work Order:
Schedule date of commencement:
Actual date of commencement:
Schedule date of completion:
Actual date of completion:

PROGRESS						LABOUR in Nos			
Sr No	Date	Activity	Unit	Total Quantity	Executed Quantity	Mason	Carpenter	Plumber	Helper

Performa 4 - Hindrance register

Name of the work :									
Date of Work Order									
Schedule date of commencement									
Actual date of commencement									
Schedule date of completion									
Actual date of completion									
Sr.No	Hindrance		Overlapping Hindrance (Days)	Net Hindrance (Days)	Cumulative Hindrance (days)	Reason	Contractors Sign	JE	AM/Mgr
	From	To							

Performa 5 - File and Register for Extra/Variation

Name of the work:									
Name of the contractor:									
Amount of tender :									
Amount of extra/variation items sanctioned so far :									
Total likely financial implication of extra/ variation items recommended so far, for sanction including the present proposal:									
Sr. No.	Description of item	Quantity	Unit	Contractor's claims		Proposal of JE/AM(Tech)/Mgr(Tech)(Site)		Recommendation of Regional Director	
				Rate	Amount	Rate	Amount	Rate	Amount

ANNEXURES TO VARIOUS SECTIONS AND SCHEDULES

ANNEXURE-I

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT/ BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)

Place: - _____

Date: - _____

Shri
Regional Director
Reserve Bank of India
Estate Department,
Kolkata

Dear Sir,

WHEREAS

The Reserve Bank of India, having its Regional Office at 15, N s Road Kolkata (hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs. _ (Rupees __ only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer/Bidder) _____, (hereinafter called as "the Tenderer/ Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. _____ (Rupees ____ only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

1. We __ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. __ (Rupees __ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due

performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. (Rupees __ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees _____ only).
- b) Our liability under these presents shall not exceed the sum of Rs. _____ (Rupees ____ only) .
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to __ (four months from the last date of submission of tender) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the __ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by

the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within ____

_ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of _____ Bank.

Authorized Official (with seal)

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

PROFORMA OF BANK GUARANTEE for PERFORMANCE (SECURITY DEPOSIT)

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

Shri.....

Regional Director

Reserve Bank of India

Estate Department,

Kolkata

Dear Sir,

Name of Work: - **Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga , Kolkata-700067**

Whereas Reserve Bank of India, having its Regional Office at 15, N S Road, Kolkata, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called "the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security deposit for a total amount of ₹ _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract.

We, _____ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding ₹ _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We ____ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹ ____ (Rupees ____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of ₹ (Rupees ____ only).

2. We also agree to undertake to and confirm that the sum not exceeding ₹___ (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under

this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹ ___ (Rupees _____ only).
- b) Our liability under these presents shall not exceed the sum of ₹ _____ (Rupees _____ only).
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to _ (30 days beyond the work completion period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within ___ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the ----- day of ----- (Month)being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of :

Witness 1

Signature

Name

Address

Witness 2

Signature

Name

Address

FORMAT OF MEASUREMENT BOOK

M.B No. _____
No. _____

Page _____

Tender Item No./ Tender Page No.	Full Description of item of work	Measurements				Quantity
		No.	L	B	D/H	

Abstract of cost for Running/Final Bill

Running Bill no:

M.B. No. _____

Page No. _____

Serial No.	Tender Item No.	Description	Quantity	Rate ₹	Unit	Amount ₹
1	2	3	4	5	6	7

Performa for Undertaking/Declaration/Certificate by the Bidder regarding country sharing land border with India

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,
Regional Director
Reserve Bank of India, Kolkata

Name of Work: Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga , Kolkata-700067

I/We..... (Name and address, including Country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 611812019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. I / We certify that(Name of the bidder)

- i. is not from a country sharing land border with India, or
 - ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
 - iii. is from a country sharing land border with India where Government of India has extended lines of credit, or
 - iv. is from a country sharing land border with India where Government of India is engaged in development projects
- (Strikeout whichever of the above is not applicable)

3. I /We further certify that..... (Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that even in case of contracts where we are permitted by the Bank/RBI to sub- contract I/we.....(Name of bidder) will not sub-contract any work to a contractor from country(ies) sharing land border with India, unless such contractor fulfils all the requirements contained in the above referred office memorandum/order.

4. I/We know and understand that, if this Undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work

Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized signatory of the Bidder with Rubber Stamp

Date:

Place:

Performa for Undertaking regarding Declaration by the Bidder for debarment by public institution(s)

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,
Regional Director
Reserve Bank of India, Kolkata

**Name of Work: Civil renovation work of 8 flats of block B and C at RBI Officers
Quarters, Ultadanga , Kolkata-700067**

1. I/ We..... (Name of the bidder) declares that

a) I/we or any of our allied firm* is/ are not debarred / suspended / blacklisted by any public institution / entity in India or any other country as on.....(last date of submission of bid).

b) I/We or any of our allied firm have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution / entity in India or any other country in last three years as on.....(last date of submission of bid).

c) we will inform the Bank in writing, in case, /we or any of our allied firm* is/are debarred / suspended / blacklisted by any public institution / entity in India or any other country on or before award of work for the captioned work.

2. I/ We(Name of the bidder) declare that I/we or our allied firm*..... (Name of the allied firm(s)) is/ are debarred / suspended / blacklisted by.....(Name and address of public institution in India or any other country) and the same effective upto(date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder)

Date

Place

(Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as “allied firm” if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

Annexure VI

PROFORMA OF PERFORMANCE GUARANTEE FOR WATER-PROOFING

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

The Regional

Director Estate

Department

Reserve Bank of India

Kolkata

Dear Sir/Madam,

Name of Work: Civil renovation work of 8 flats of block B and C at RBI Officers Quarters, Ultadanga , Kolkata-700067

We have treated the Civil renovation works of 8 flats at RBI Officers Quarters, Ultadanga , Kolkata-700067 as Contractors M/S _____ the Contractors for the work. We have read and understood the scope and responsibility of the waterproofing and damp proofing work as provided for in the General Builders Work in their (M/s _____) Contract with the Reserve Bank of India and accordingly as a Proprietary Agency engaged by M/s _____ for the items of works of damp proofing and water proofing in the building, we have treated the abovementioned surface/areas as per specifications for works furnished by us to the Bank, as a Contractor. After virtual completion of work and before the ____ day ____ month of _____ at any time or times the basement floor, roofs, water tanks and other portion treated by us M/s _____ starts leaking or in any way get damaged to the influence of seeping water including forming wet patches, dampness etc. either due to the inadequacy of the work carried out or due to any other reason whatsoever relating to the specification, workmanship etc. including the responsibility for any surface treatment and plumbing works etc. carried out by other agencies, we the M/s _____ hereby undertake and guarantee carry out necessary remedial measures up to 5 years from the date of virtual completion of the works to such extent and so often as may be necessary to free the premises from such leakages,

dampness without any extra cost to the Employer (Reserve Bank of India). The decision of the Employer in regard to the question as to whether there is any leakage or the treatment has given way to water or moisture, shall be treated as final and binding on us. We also undertake to reinstate the surface disturbed to attend to the rectification work to its original condition after carrying out the rectification work, if necessary, by bringing new materials at no extra cost to the Employer.

Signature M/s. _____ (Proprietary Waterproofing Agency)

Date:

Place:

Counter Signed by for and on behalf of M/s. _____ (Contractors)

Date:

Place:

Annexure VII

Proforma of Bank Guarantee for Performance of the contract in respect of items of work for which the tenderer have quoted low/unworkable rates

Regional Director/ Chief General Manager-in-Charge/

Place

Principal/ General Manager-in-Charge/

Date

Officer-in-Charge

Reserve Bank of India

RBSC/ CAB/ Estate/ Premises Office/ Department/ Cell/ PMC

(N/E/W/S Zone)

Name of the centre _____

Dear Sir/Madam,

Name of work:

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called "the Employer") has invited tenders for _____ work - hereinafter referred to as "the work") on the terms and conditions mentioned in the tender documents.

It is one of the precondition of the Employer for awarding the contract that the tenderer shall furnish a performance bank guarantee for sum of Rs. _____/- (Rupees _____ only) (hereinafter referred to as "the caution money") for satisfactory execution of those items of works, for which the tenderer have quoted low/unworkable rates (hereinafter referred to as "the low rates items of work".)

M/s _____, (hereinafter called as "the Tenderer"), who are our constituents, have tendered for the said work and for award of the work need to submit Performance Bank Guarantee for low ratd items and have requested us to furnish guarantee to the Employer in respect of the said sum of Rs. _____/- (Rupees _____ only).

NOW THIS GUARANTEE WITNESSTH

1. We ____ (name of the Scheduled Bank) do hereby agree with and undertake to the Reserve Bank of India, their successors, Assigns that in the event of the Reserve Bank of

India coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the Reserve Bank of India, pay without demur to the Reserve Bank of India, a sum of Rs.____/- (Rupees ____ only) or any lower amount that may be demanded by the Reserve Bank of India. Our guarantee shall be treated as equivalent to the Caution Money for satisfactory execution of the low rated items of work for the due performance of the obligations of the Tenderer under the said additional Conditions, provided, that our liability against such sum shall not exceed the sum of Rs. ____/- (Rupees ____ only).

2. We also agree to undertake to and conform that the sum not exceeding Rs. ____/- (Rupees ____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the Reserve Bank of India on receipt of a notice in writing stating the amount is due to them and we shall not ask for any further proof or evidence and the notice from the Reserve Bank of India shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the Reserve Bank of India within a period of one week, from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the Reserve Bank of India under this guarantee shall be independent of the agreement of agreements or other understandings between the Reserve Bank of India and the Tenderer.

4. This guarantee shall not be revoked by us without prior consent in writing of the Reserve Bank of India.

5. We hereby further agree that:

(a) Any forbearance or commission on the part of the Reserve Bank of India in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or grating of any time or showing of any indulgence by the Reserve Bank of India to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by t he Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs.____/- (Rupees ____ only).

(b) Our liability under these present shall not exceed the sum of Rs.____/- (Rupees ____ only).

(c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents in tendering for the said work or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

(d) This guarantee shall remain in force up to ____ (date) provided that if so desired by the Reserve Bank of India, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions of our said herein.

(e) Our liability under this presents will terminate unless these presents are renewed as provided hereinabove on the ____ (date) or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the Reserve Bank of India alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within six months from that date or any extended period, all the rights of the Reserve Bank of India against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours' faithfully,

For and on behalf of

(Seal of the Scheduled Bank)

Signature of the Authorised Official

(Name, designation, date etc.)

Note - This guarantee will require stamp duty as applicable in the State of ____, where it is executed and shall be signed by the official whose signature and authority shall be

Unpriced schedule of Quantities

Civil renovation work of 8 flats at RBI Officers Quarters, Ultadanga, Kolkata-700067

A. Notes for Schedule of Quantities

- 1 The Schedule of Quantities shall be read in conjunction with the specifications, Tender drawings and bid documents. CONTRACTOR shall not rely merely on the description given in the Schedule of Quantities.
2. Quoted Prices shall be in Indian Rupees only.
3. Unit Rates shall be submitted for all Items and they shall be firm for the entire duration of the contract and any approved extended period.
4. The quantities of work actually carried out against each item shall be measured and paid at the rates quoted in the Schedule of Quantities where applicable or otherwise at such rates and prices as may be fixed within the terms of the Contract.
5. BIDDER shall be deemed to have allowed in his rates the provision, maintenance and final removal of all temporary works of whatsoever nature required for the proper execution of the works, except for those temporary works for which specific items have been provided in Schedule of Quantities.

B. General Requirements:

1. The rates quoted shall be for complete items as fixed in position and cover all costs of materials, labour, tools, supervision, cutting of holes, chases etc. and also for providing & fixing arrangements viz. clamps, brackets, wooden blocks etc. The rate shall also include restoration to original condition of all damages to walls, floors etc. during the process of fixing of sanitary installations, water supply and drainage to the entire satisfaction of the Engineer-in-charge. All debris of plumbers, excavation etc. shall be removed without any extra charge. The plumbing work or the other building work affected by the plumber's work shall be left thoroughly cleaned to the satisfaction of the Engineer-in-charge.

2. All CI pipes, brackets, CI cisterns, GI pipes and fixtures, MS fixture and fittings shall be painted with one coat of approved primer and two coats of enamel/flat oil paint. All painting work shall be carried out to the entire satisfaction of the Engineer-in-charge. If directed, additional coats of paint shall be applied to get uniform and matching finish without any extra cost.

3. In the interior of the building all pipes whether of PPR/UPVC/CPVC shall be embedded in an approved manner in chases made in walls or floors if required by the Engineer-in-charge. The plumber shall make necessary holes in the walls etc. and restore them to the original condition.

4. All cutting, chasing and fixing work shall be completed before commencement of any plastering, tiling and finishing work.

C. Materials:

1. Materials shall be of the best quality approved make and unless otherwise specified they shall conform to the respective Indian Standard Specification. Where different makes are specified, the choice of make shall rest with the Engineer-in-charge.

2. Samples of all materials shall be got approved before placing order and the approved samples shall be deposited with the Engineer-in-charge.

3. In case of non-availability of materials in SI/ Metric sizes, the nearest size in FPS units shall be provided with prior approval of the Engineer-in-charge for which neither extra will be paid nor shall any rebate be recovered.

4. It shall be obligatory for the Contractor to furnish certificate, if demanded by Engineer-in-charge, from manufacturer or the material supplier that the work has been carried out by using material and installed/fixed as per their recommendations.

Date: -

Signature and seal of the contractor

Place: -

Name and address:

Item No.	Description of Item	Quantity	Unit
1	DISMANTLING: Carefully manually (with chisel, hammer and NO mechanical means) dismantling of in situ mosaic tiles, ceramic tile, vitrified tiles, Glazed tile, IPS floor/ wall dado/ skirting with back mortar/ plastering over walls, flooring and ceramic dado tiling of the entire flat including bathroom, toilets, common areas, as well as common outside passage and removal of the backing mortar/concrete up to the base slab/brick wall in entire area including concealed cables (if any), concealed pipelines etc. complete and disposing of all the debris outside the Bank premises including all lead and lift as per Municipal provisions as directed by Bank's engineer in charge. The rate shall include carefully removing the existing internal – exposed/ concealed water/ waste water pipelines including wall pieces, specials and fittings including taps, stop cocks, showers, specials, flush tanks, wash basins, medicine chests, mirrors, towel rods, dismantling the existing granite/Kaddapa/Concrete slab etc. from including plugging the branches on the external vertical stack.	740	Sqm
2	Dismantling of existing brick wall : Demolishing very carefully the existing brick masonry walls of existing thickness manually/ by mechanical means including stacking of serviceable material and disposal of unserviceable materials outside the Banks premises as per the municipal provisions including all lead and lift etc. all as per direction of Bank's Engineer in charge.	8	Sqm
3	Dismantling of existing sunken floor of variable thickness up to 450mm depth over original floor in toilets including concealed pipes, trap/fittings etc. complete exposing the base slab and side brickwork of wall to take the fresh cement mortar backing plaster, stacking of materials at site having scrap value and disposing of all the debris outside the Bank premises	11	Sqm

	including all lead and lift as per Municipal provisions as directed by Bank's Engineer in charge.		
4	Brickwork Providing and constructing half brick masonry wall in superstructure using locally available 1 st class bricks for partitions in cement mortar 1:4 (1 cement: 4 sand) at all heights with H.B wire netting at every third layer, including scaffolding, maintaining proper line, level & plumb, necessary curing, etc. all complete as per the directions of the Bank's Engineer in charge.	8.4	Sqm
5	Providing & applying cement plaster 1:4 (1 cement: 4 sand) of thickness 12mm (average) in single layer including raking the joints, removing dust & cleaning the surface including necessary scaffolding, including fixing of chicken mesh (by proper nailing) at least 4" wide on the joints between the junction of old and new walls/RCC surface, curing, etc. all complete as per directions of Bank's Engineer.	210	Sqm
6	PMM -Repairing work with Polymer Modified Cement Mortar Repairs to the RCC members such as beams, columns, fins etc upto 25 mm average thickness using the approved make polymer repair chemicals as per the manufacturers specifications at all height & level ,complete as per manufacturer's specifications and Bank's engineer's instructions. The Quoted rate shall include followings: (i) Carefully dismantling by gentle chipping the cracked/loose, distressed concrete, loose to expose the hard/sound concrete surface. (ii) Providing, mixing and applying SBR polymer (of approved make) modified Cement mortar in proportion of 1:4 (1 cement: 4 graded manufactured sand with polymer minimum 2% by wt. of cement used) as per specifications and directions of Engineer-in-charge. (iii) Providing, mixing and applying bonding coat of required thickness (as per manufacturer's specification) of approved	125	Sqm

	adhesive on chipped portion of RCC as per specifications and direction of Engineer-In-charge complete in all respect. The rate shall be inclusive of fixing of side wooden form work for vertical surface and horizontal surface of fins and offsets etc if required, carting away the debris out of the premises, etc. all complete as directed by Bank's Engineer.		
7	Providing and fixing in position approved heavy quality 100 mm sand cast iron pipes for concealed / exposed work using pipes in required length with specials of ISI make or any other approved make for soil / waste line with all fittings and specials like bends, junctions with or without door Tee, etc., with cement joints, making connection with CI trap, existing vertical stack lines, gully traps, manholes, cutting holes in the walls, closing the same with cement concrete and finishing with cement mortar, painting the pipes with black bitumen for concealed piping work and with two coats of first quality synthetic enamel paint of approved make and shade over a coat of metal primer for exposed piping work, providing and fixing heavy quality MS clamps, etc. The rate shall also include for scaffolding, testing, commissioning etc. all complete as directed by engineers. The rate shall include chasing in walls for concealed piping work and refilling the same after laying of pipes with plain cement concrete 1:2:4 etc. complete.	58	RM
8	Providing and fixing CPVC pipes having thermal stability for hot and cold water supply, including all CPVC plain & brass threaded fitting, i.e. fixing the pipe with clamps at 1.00m spacing. This includes jointing of pipes of fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete as per the direction of Bank's Engineer.		
(a)	20 mm nominal dia	153	RM
(b)	15 mm nominal dia	10	RM

9	Providing and fixing 40 mm dia. PVC pipes sch. 80 quality with all necessary fittings tees, elbows, bends, G.I. clamp, hooks etc. including concealing in wall or floor, of required by cutting charges and mending damages.	19	RM
10	Water Proofing of Bathroom and WC Providing and applying polymer based two compound water proofing treatment to the toilets, baths, etc. by using products of approved make in the following steps: (i) Providing and applying two compound based polymer water proofing treatment with applicable coats (as per manufacturer's specifications) of water proofing polymer / chemical of approved make to the sunken floor including the sides vertical surface up to 300 mm height etc.; testing the treated surface by ponding method for 72 hours. (ii) Providing and applying 20mm thick water proofing cement plaster 1:4 (1 cement : 4 coarse sand) mixed with water proofing compound as per the manufacturer's specifications to the floor , sides etc. including rounding off junctions / corners with water proofing cement mortar etc. all complete (iii) Repeat the treatment till no seepage is observed on the treated surface Note: 1. The water proofing treatment shall be guaranteed against any seepage/leakage/dampness for a period of 05 years from the date of virtual completion issued by the bank. The guarantee has to be furnished by the contractor on Performa furnished by the bank. 2.Single measurement of the floor shall only be considered for payment for all sub items of work	11	Sqm
11	Providing and laying brick bat coba to the sunken floors using best quality locally available well burnt sliced bricks in cement mortar 1:4 (1 cement: 4 coarse sand) mixed with water proofing compound of approved make as per manufacturer's specifications, roughening the top layer of cement mortar / top	3.5	Cum

	surface of sunk filling with broom to receive the flooring etc. all complete as directed by Bank's engineer.		
12	Providing and laying plain cement concrete 1:2:4 (1 cement : 2 coarse Sand : 4 graded stone aggregate 20mm nominal size)mixing with polymer based waterproofing admixture over the bare RCC slab to fill the depth and to receive the vitrified tile over it all complete including labour ,carriage, curing complete as directed by Bank's Engineer.	23	Cum
13	Providing and laying in position approved quality vitrified floor tiles of size 600 x 600 mm or any approved size of approved manufacturer and shade in required design and pattern providing 3mm thick spacer over avg. 20 mm thick bed of cement mortar 1:4(1 cement: 4 coarse sand) jointing with tile jointing compound of approved manufacturer/epoxy grout including filling of joints using pigment to match with the colour of tiles, cleaning, maintaining proper line & level, slope etc. all complete. The rate shall also include additional cost for extra thickness for maintaining proper floor level cleaning the site, making good the damages, if any, etc. all complete as per the directions of Bank's Engineer . The rate includes for making inlays, cut-outs for electrical junction boxes if any etc. complete. (Basic Rate of Vitrified tiles ₹.600/- per sqm excluding GST)	496	Sqm
14	Providing and fixing approximately 100mm skirting of vitrified tiles (100mm size to be cut from 600mm X 600mm size tiles) of approved shade, design and pattern, laid on 12mm thick average cement mortar 1:4 (1 cement: 4 coarse sand), backing grouting joints with polymer cement grout or white cement slurry mixed with polymer and matching pigment, cleaning, curing, etc. The rates shall include for dismantling carefully the existing marble mosaic skirting (approximately 130 mm. height), making good the damages with cement mortar, cleaning, disposal of debris out of Bank premises etc. complete as directed by Bank's engineer in charge.	487	RM

	Basic rate of Vitrified tiles 600mm x 600mm is ₹. 600/- per sqm excluding GST		
15	Toilet Flooring Supplying and fixing approved size , and shade ceramic /vitrified non-skid, non-slip tiles of approved manufacturer in flooring, laid to required level, slope and pattern on 20mm thick cement mortar 1:4 (1 cement: 4 sand) bedding set in cement slurry, jointing neatly with white cement mixed with matching pigment, cleaning, curing etc. complete as directed by the Bank's engineer. (Basic cost of tiles: ₹.550/- per sqm excluding GST)	32.5	Sqm
16	Toilet Dado Supplying and fixing approved size, finish and shade ceramic /vitrified glossy/matt finish tiles of approved manufacturer in Dado laid on average 12mm thick cement mortar (1:3) bedding set in cement slurry including jointing with polymer cement grout of matching shade or white cement slurry mixed with polymer and matching pigment, cleaning, curing, making good the damages, cleaning etc. all complete as directed by Bank's engineer. (Basic cost of tiles ₹. 550/- per sqm excluding GST)	199	Sqm
17	Supplying & installing approved make & model white colour floor mounted European commode with hydraulic seat cover and dual flush cistern etc. such as Jaquar, Parryware , Hindware or any other approved equivalent complete set including all necessary fittings accessories & hardware including making leak-proof connection with the P/S trap, flushing cistern, cutting & chasing brick /RCC members/ walls, floors , removing old P/S traps, removing existing EWC/OWC complete as directed by Bank's engineer. White colour, floor mounted (P/S traps) commode with hydraulic seat cover and cistern (basic rate is ₹. 10,000/- excluding GST)	8	Nos
18	Supplying and fixing the following plumbing/sanitary fittings/fixtures of approved make: : i) The material to be got		

	approved for its make & quality by the Bank's Engineer before execution of work and in case of any discrepancies bank's decision shall be final.		
(i)	15 mm C.P. Brass 2 way Bib Cock with nozzle (quarter turn) - Jaquar Fus29041 or approved equivalent Note: Basic rate of Bib cock ₹. 1900/- each excluding GST	08	Nos
(ii)	Health faucet with 8mm diameter, 1.20mt long flexible tube & wall hook (Jaquar ALD-CHR 577)	08	Nos
(iii)	15 mm C.P. Brass Angular Stop cock -(Jaquar-FUS29053) Note: Basic rate of Angular Stop cock is ₹. 1100 each excluding GST	40	Nos
(iv)	Providing and fixing 20 mm dia GM butterfly valve/master control valve of Zoloto or any equivalent approved	16	Nos
(v)	15 mm C.P. Brass shower tap with mixture and hand shower arrangement (Jaquar-FUS 29281) Note: Basic rate of material is ₹. 5100/-each excluding GST	08	Nos
(vi)	Shower head /rose round shape with shower arm casted 190mm long including base plate etc. complete. (Jaquar OHS-1709) Basic rate of the material is ₹.2000/- excluding GST.	08	Nos
(vii)	Hand shower with bracket and accessories complete set (Jaquar HSH 1937.SHA549D8,SHA555) Basic cost of the materials:₹.2000 excluding GST	08	Nos
(viii)	15mm mixer (for hot and cold water) Central hole basin pillar cock (Jaquar FUS29023B) Note: Basic rate of mixer pillar cock is ₹.3400 each excluding GST	08	Nos
(ix)	Single towel rail 600mm long (Jaquar ACN1111SM) Note: Basic rate of Single towel rail 600mm long is ₹. 1000 each ex-showroom & excluding GST	08	Nos
(x)	Towel ring square with round flange Jaquar ACN CHR-1121BN Note: Basic rate of Towel ring square with round flange is ₹. 970 each excluding GST	08	Nos

(xi)	Soap dish holder JAQUAR CAN-CHR 1131N Note: Basic rate of Soap dish holder is ₹. 550 each excluding GST	16	Nos
(xii)	Glass shelf 600mm. Long JAQUAR CAN-CHR-1171N Note: Basic rate of Glass shelf 600mm. long is ₹. 950/- each excluding GST	08	Nos
(xiii)	Tumbler holder JAQUAR ACN-CHR-1143N Note: Basic rate of Tumbler holder is ₹. 1300/- each ex-showroom & excluding GST	08	Nos
(xiv)	Double Coat hook JAQUAR CAN-CHR-1161N Note: Basic rate of Double Coat hook is ₹. 440 each excluding GST	08	Nos
(xv)	100mm. Stainless steel floor trap grating of approved make over the trap mouth including fixing it white cement and seal the gap properly.	24	Nos
(xvi)	100 mm CI nahani trap at the floor recessed area and connecting the CI/UPVC concealed waste pipes with the cement mortar joint and perishable item all complete .	08	Nos
(xvii)	100 mm CI S trap at the floor recessed area and connecting the CI/UPVC concealed waste pipes with the cement mortar joint and perishable item all complete.	08	Nos
(xviii)	Curtain Rod: Providing and fixing 28 mm dia. powder coated aluminium heavy duty curtain rods of approved make with necessary sockets including S. S. screws, scaffolding etc. complete all as directed.	210	Rmt
19 (a)	Counter Sunk wash basin Providing and fixing in position machine cut avg. 20mm thick one side polished kadappa slab with required number of vertical support below the granite counter slab for wash basin with cut out of required size to accommodate oval shaped basin, including cost of cutting chases in walls fixing with cement mortar (1:3) etc. all complete as per the directions of the Bank's Engineer. (Basic Rate of kadappa stone: ₹.430/- per Sqm)	4.5	Sqm

19 (b)	Providing, laying and fixing in position avg. 16-18 mm thick machine cut mirror polished granite stone counter slab and vertical slab, facia etc. on the kadappa stone slab of approved quality, colour and shade, complete including making cut-out of required shape and size for fixing oval shape wash basin, finishing the edges with grinding to Bull nose shape, polishing the cut edges as specified etc., cutting chases in walls & fixing with cement mortar (1:3), etc. all complete as per direction of Bank's Engineer. (Basic Rate of Granite slab: ₹.2300/- per Sqm)	9	Sqm
19 (c)	Supplying and fixing new wash basin glazed vitreous china under counter wash basin of Jaquar(CNSWHT705)parryware(C0406)/hindware(GARNET/ ZEN) or any approved brand approved size 580x440mm approximately or approved size wash basin including fixing all type of fittings e.g. 32mm dia CP waste coupling,Jaquar or equivalent make bottle trap,15mm dia wire netted PVC connector pipe 600mm long etc. all complete as per direction of Bank's Engineer . Basic cost of wash basin ₹.2000/-each excluding GST	8	Nos
20	PUTTY Providing & applying 1 mm average thick cement putty on new plastered surface in line & level to prepare smooth surface. Quoted rate shall include the cost of preparation of surfaces as per bank's specification, necessary scaffolding, cleaning, carting away debris out of premises complying the statutory norms etc. all complete as directed by Bank's Engineer.	330	sqm
21	Providing and applying two or more coats of Acrylic emulsion paint of approved make and shade to walls, ceilings and other surfaces to give an even shade over a coat of internal primer as per manufactures specifications , including necessary scaffolding, preparation of surface etc., complete including all leads and lifts as per the directions of the Bank's Engineer.	1870	Sqm

	Preparation of surface as per Bank's specification: During the repainting works proper surface preparation/ through scrapping of old paint by quality workmanship must be ensured, 1st coat of approved paint & primer shall be applied only after site inspection and approval of surface preparation by Bank's engineer supervising the works & there is no unevenness/undulation/ and the surface is smooth and ready to receive prime coat/1st coat of paint.		
22	Providing and fixing 6 mm thick mirror of requisite size fixed with manufacturer's specified studs as per the site of Modiguard, Saint Gobain, or any other approved make complete with 6mm thick cement bonded particle board. Complete as per the directions of the Bank's Engineer.	2.5	Sqm
23	Providing and applying two or more coats of 1st quality synthetic enamel paint of approved make and shade to wooden windows and steel frames, grills etc over surfaces to give an even shade over a coat of wooden/metal primer as per manufactures specifications, including necessary scaffolding, preparation of surface etc., complete including all leads and lifts as per the directions of the Bank's Engineer. Approximate total area 35 sqm per flat.	08	Flat
24	Providing and polishing with French spirit & approved quality gala on wood work, doors, pelmets etc. in two or more coats as directed by Bank's Engineer-in-charge.(over old surfaces).Approximate quantity is 3 sqm per flat	08	Flat
25	Providing & applying base coat of oil base cement primer(exterior quality) and 2 or more coats of first quality 100% acrylic emulsion paint (Exterior quality) on wall and ceiling, all of approved make and shade after complete removal of existing paint including surface preparation, scaffolding all complete as directed. Rate to be included the cost of removal of existing painting, preparation of surface by thoroughly scrapping, cleaning, filling the pot holes with plaster of paris,	330	Sqm

	cleaning and carting away debris out of premises, all complete as directed by Bank's Engineer-in-charge.		
26 (a)	Providing and fixing factory made approved make single extruded WPC (Wood Polymer Composite) solid door/window/Ceostory windows & other Frame comprising of virgin PVC polymer , calcium carbonate and natural fibers (wood powder/ rice husk/wheat husk) and nontoxic additives fabricated with miter joints after applying PVC solvent cement and screwed with full body threaded star headed SS screws having minimum frame density of 750 kg/cum, adequate screw withdrawal strength , and resistance to spread of flame of Class A category with property of being termite/borer proof, water/moisture proof and fire retardant and fixed in position with M.S hold fast/lugs/SS dash fasteners of required dia and length complete as per direction of Engineer-In- Charge. approximate Frame size 50x125mm	84	RM
26 (b)	Providing and fixing factory made approved make & model single extruded WPC (Wood Polymer Composite) solid plain flush door shutter of required size comprising of virgin polymer, calcium carbonate and natural fibers (wood powder/ rice husk/wheat husk) and non toxic additives having minimum density of 650 kg/cum and adequate screw withdrawal strength and resistance to spread of flame of Class A category with property of being termite/borer proof, water/moisture proof and fire retardant and fixing with stainless steel butt hinges of required size with necessary full body threaded star headed counter sunk S.S screws, all as per direction of Engineer. shutter approximate 30mmthick	22	Sqm
27	Door and window sill Providing, laying and fixing in position minimum 18 mm thick machine cut mirror polished granite stone slab at window and door sill, facia etc. of approved quality, colour and shade, complete including making required shape and size for fixing , finishing the edges with grinding to Bull nose shape, polishing the cut edges as specified etc., cutting chases in walls & fixing	5.5	Sqm

	with cement mortar (1:3), etc. all complete as per direction of Bank's Engineer. (Basic Rate of Granite slab: ₹.2300/- per Sqm)		
28	Alteration of door shutters & frames after removing the doors while flooring work to be done and refixing it after flooring, cleaning of floor, dado, windows and doors with detergent or approved cleaning agents and removing stains, patches etc. and dust, dirt everything to give a clean look inside the flat after execution of the whole works as directed by Bank's Engineer in charge.	08	Jobs
29	New Inbuilt - Cupboard –Dismantling of existing inbuilt cupboard including overhead unit and refixing it as per the existing approved design with replacement of wooden shelves, carcass (sides , top and bottom) etc. with approved make 16mm thick laminated cement bonded particle board having edge band with 2mm thick pvc tape and replacement of drawers and face shutter with the 12mm thick BWR plywood pasted with 0.8 mm thick laminates inside and outside of drawer finished with teak wood lipping etc. complete fixed with the telescopic soft closing channels at both side of the wall. The shutter shall be made of blockboard of 19mm thick and laminated with 0.8mm thick lamination at the both faces shall be hanged with piano hinges at the both side . The rear side faces of the built in cupboard shall be fixed with 8 mm cement bonded laminated particle board including cost of providing and fixing decorative handles, locks of approved make etc. and labour charges, fixing & drilling fasteners in walls RCC/brick wall suitably all complete as per direction of Bank's Engineer. (Note :Exposed elevation area shall be measured for payment)	50	Sqm
30	Scaffolding Providing, fixing and erecting steel scaffolding in double face structure, as required for the repairs of the buildings to enable for execution of all items of works, all complete with necessary support, propping system etc. including providing dust	390	sqm

	preventive curtains and debris preventive net / curtains of appropriate material designed for the safe working with arrangement to dismantling the system and carting away and disposing the entire debris within or outside the bank premises at appropriate dump yard approved by Municipal Corporation. The Rate shall suitably include for providing all structural propping required for unloading and support to structural members during repairs and dismantling after completion of work all complete as directed by the Banks engineers. (Peripheral surface area of the building covered with scaffolding shall be considered for measurement purpose).		
31	Providing and fixing MS grill consisting of different sections as per approved design, shape around the opening for windows as per the approved design all complete. Approximate area 35sqm	280	Kg
32	Providing and fixing anodized aluminium louvered windows/ ventilators system having provision opening arrangement for exhaust fan with extruded built up standard tubular sections/ appropriate Z sections and other sections of approved make conforming to IS: 733 and IS: 1285, fixing with dash fasteners of required dia and size, including necessary filling up the gaps at junctions, i.e. at top, bottom and sides with required EPDM rubber/ neoprene gasket silicone sealant etc. Aluminium sections shall be smooth, rust free, straight, mitred and jointed mechanically wherever required including cleat angle, Aluminium snap beading for glazing / paneling, etc complete with aluminium sections. Note Exposed area shall only be measured and paid for. Considering the weight of Aluminum work 07kg per sqm approximately. The rate inclusive of carefully dismantling the existing old MS windows shutters / wooden doors including chowkhats, architrave, holdfasts, nails, screws, bolts, rivets, etc., taking out the debris/ scraps from site and stacking the same at designated location, carting away debris out of the Bank's premises, etc. complete all as	90	Kg

	directed by the Bank's engineer. The rate shall be inclusive of following: a) Necessary support shall be provided to ensure the safety of the adjoining work before dismantling work is taken up and the work shall be carried out in such a way that no damage is caused to the adjoining work / masonry wall. Wherever specified, temporary enclosures or partitions and proper cloth covering shall also be provided, as directed by the Engineer-in-Charge. b) Necessary precautions shall be taken to keep noise and dust nuisance to the minimum.		
33	Rebate for taking away the scrap/salvageable items generated from dismantling including existing old sanitary /plumbing fittings & fixtures, wooden shutters, pipelines etc. complete all as directed.	L.S	Job

Note: The Rates quoted shall be inclusive of GST.

Name and address of the Contractor:

Phone No.

Signature of the contractor :

Date :